

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O.A. No.117/ 2021/EZ

Tribunal on its own motion regarding
Illegal sand mining in Rourkela
Throws norms to wind

...Applicant

VERSUS

State of Odisha & Others.

...Respondents

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By the SPC Board, Odisha

Kolkata

Date: 18/2/22

Dipanjana Ghosh

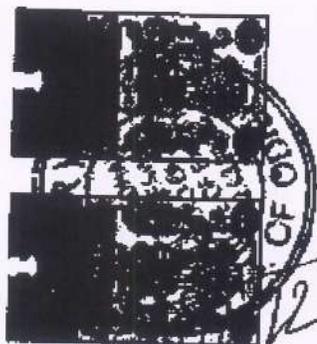
Sri Dipanjan Ghosh,
Advocates for the SPCB, Odisha
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

-/-

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

17 FEB 2022

O.A. No.117/ 2021/EZ



**Tribunal on its own motion regarding
Illegal sand mining in Rourkela
Throws norms to wind**

...Applicant

VERSUS

State of Odisha & Others.

...Respondents



**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA IN
COMPLIANCE TO ORDER DTD.29.11.2021
READ WITH DTD.07.02.2022 OF THIS
HON'BLE TRIBUNAL.**

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 53 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist - Khurda, Odisha-751012, do

hereby solemnly affirm and state as under:



- 2 -

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. OH-71/2008
PH: -9437627119 (M)

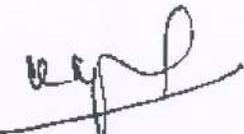
17/02/22

1. That I am the Member Secretary of the State Pollution Control Board, Odisha and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal in their order dtd.29.11.2021 has constituted a joint committee comprising (i) Central Pollution Control Board; (ii) Odisha State Pollution Control Board; (iii) State Environment Impact Assessment Authority (SEIAA), Odisha; (iv) District Magistrate, Sundergarh, Odisha and directed to ascertain factual position and furnish a report to this Hon'ble Tribunal.
3. That the Hon'ble Tribunal in their order dtd.7.2.2022 has allowed the SPC Board, Odisha to file the report. Accordingly, the joint committee has visited the site on dtd.14.02.2022 and submitted a detail report. Copy of the said report is annexed to this affidavit and marked as **ANNEXURE-A**.
4. That the SPC Board, Odisha is placing on record the copy of Joint Committee Report at Annexure - A as per direction dtd.07.02.2022 of this Hon'ble Tribunal.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. UN-711/2009
PH:-9437627119 (M)

- 3-
5. That the SPC Board, Odisha craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.
 6. That the annexure annexed to the present affidavit is true and correct copy of its original.
 7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT

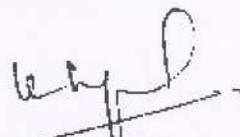
VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 17th February, 2022.



SWORN BEFORE ME


DEPONENT


MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. UN-711/2009
PH:-9437627119 (M)

ANNEXURE - A

A report of Joint Committee visit on dtd. 14.02.2022 in connection with OA No-117/2020-21/ EZ in the matter of "In Re-Illegal Sand Mining in Rourkela of Sundargarh District Vs State of Odisha & Others and order of Hon'ble National Green Tribunal on 29.11.2021 and dtd. 07.02.2022.

In compliance to Hon'ble NGT order dtd. 29.11.2021 the committee held its first meeting on dtd.24.12.2021 at 11.30A.M. which was attended by the Collector & District Magistrate, Sundargarh, Sri Sandeep Roy, Scientist-D, CPCB, Kolkata, Deputy Director Mines, Rourkela Circle, Dr Pradipta Nayak, SEIAA and Dr. B.B Dash, Regional Officer, State Pollution Control Board, Rourkela in virtual mode. In the same meeting the issues relating to the Sand mining activities of Teterkela Sand Ghat (M/s Teterkela Sand Bed) of Sundargarh District was discussed. It was decided in the meeting to request Tahasildar, Biramitrapur to attend the joint committee visit as one of the Key Stakeholder for this purpose. Accordingly the joint committee visit was conducted on dtd. 14.02.2022 by the following members;

1. Sri Daulat Chandrakar, OAS (S), Sub Collector, Panposh
2. Sri Sandeep Roy, Scientist-D, CPCB, Kolkata
3. Dr. Pradipta Nayak, SEIAA, Bhubaneswar, Odisha
4. Dr. B.B Dash, Regional Officer, State Pollution Control Board, Rourkela Cum- Nodal Agency

As per the decision taken during the virtual meeting the following members/ stakeholders were present during the joint committee visit:-

1. Sri Bimbadhar Sethi, Deputy Director of Mines, Rourkela Circle
2. Sri Ansuman Dash, Tahasildar, Biramitrapur

Observation made by the Joint Committee:-

Teterkela Sand Ghat (M/s Teterkela Sand Bed) of Sundargarh which is situated on Plot no.526/527/1 of Khata no.84 at-village Teterkela, Tahsil-Biramitrapur, PS-Bisra, Dist-Sundargarh and spread over Ac.11.25dec (4.56Ha.) and was visited by the committee members and the Committee observed the followings:-

1. M/s Teterkela Sand Ghat (M/s Teterkela Sand Bed) is situated over Koel River. During the visit of committee there was no mining operation observed on the Teterkela Sand Ghat. The Committee didn't observe any impacts on the environmental factors due to this sand mining operation.
2. Initially the lease was granted to Mr. Amit Kumar Sahoo on dtd. 12.02.21 with validity up to 11.02.2026 (Annexure-I).The unit has also obtained approved mining plan with

[Signature]
14.02.2022

[Signature]

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- validity up to five years from the lease deed agreement (Annexure-II). Further they have obtained Environment clearance from State Environment Impact Assessment Authority, Odisha, Bhubaneswar on dtd. 26.11.2020(Annexure-III). Similarly the sand bed unit has obtained consent to establish on dtd.12.01.2021(Annexure-IV) and consequently the sand bed unit has obtained Consent to Operation (Annexure-V) for operation of Sand mining of quantity for 6500 cubic meters per Annum with validity up to dtd. 31.03.2021 and further renewal was not granted due to incomplete application.
3. The Lessee has been issued transit pass for 3000 cubic meters by the Tahsildar, Biramitrapur on dtd.12.02.2021,30.03.2021 & 19.05.2021 for two quarters from dtd. 12.02.2021 to 12.08.2021 (Annexure-VI) and the mining operation was conducted up to onset of monsoon and as such conditions has been stipulated in Environment Clearance No 9799/SEIAA dtd. 26.11.2020 at Sr. No.9.7 that "there shall be no sand mining in the river during the rainy season or when there is flow of water in the river". The monsoon season prevails from June to September in the state of Odisha. Subsequently, the concerned Tahasildar has made his visit time to time to observe sand mining activity. During this period mining operation have not taken place which has been verified by Local administration.
 4. The Lessee, Sri Amit Kumar Sahoo was arrested on dtd. 10.10.2021 due to his involvement in banned organization and accordingly Raghunathpalli Police station registered Case (case No.179 dtd. 10.10.2021) under section 341/323/353 of IPC and 25(1) (a)/27(2) Arms Act. Similarly another case was registered under Uditnagar Police Station as case No.171 dtd. 31.08.2021) under section 448/420/294/506/34 of IPC. The same was communicated to Collector & District Magistrate, Sundargarh vide letter No.3080 dtd. 03.11.2021 by Superintendent of Police, Rourkela. (Annexure-VII)
 5. The Tahasildar, Biramitrapur has cancelled the lease deed due to violation of Rule 33 (1) & (2) of Odisha Minor Minerals Concession Rules, 2016 for non deposition of royalty by the Lessee, Sri Amit Kumar Sahoo (Annexure-VIII). Further an amount of Rs. 12,89,528/- which was deposited by the Lessee as security deposit has been forfeited on dtd. 22.11.2021 due to violation as stated above.

Subsequently the Teterkela Sand Bed was put to auction on dtd.20.01.2022 and Sri Karna Minz of village Kuarmunda was declared successful bidder (Annexure-IX). Accordingly Tahasildar, Biramitrapur has applied for revised Environment Clearance to State Environment Impact Assessment Authority, Bhubaneswar, Odisha on dtd. 07.02.2022 vide proposal No.SIA/OR/MIN/255419/2022. Further Tahasildar, Biramitrapur has obtained revised approved mining plan from Deputy Director, Geology, Zonal Survey, Sambalpur on dtd.12.01.2022 (Annexure-X).

T. S. Sahoo
12.01.2022

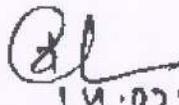
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6. A joint enforcement involving Tehsildar, Biramitrapur & Bisra Police station was conducted on dtd. 22.11.2021 and Rs. 30,000/- was realized vide Touzi Misc. case No.129/21,130/21 & 131/21 against Sibal Jhara, S/O-Madan Jhara village-Jaharatoli, Dist-Sundargarh, Sri Dillip Kumar Agarwal, S/O-Satyanarayan Aggrawal, Village-Jaharatoli, Dist-Sundargarh and Smt. Padmabati Kujur, Village-Jaharatoli, Dist-Sundargarh, owners of Transportation vehicle respectively (Annexure-XI). Further on dtd. 26.11.2021, 1(one) JCB, 3(three) trippers, 7(seven) tractors were seized for illegal lifting of sand and Bisra Police Station case No.142 dtd. 26.11.2021 was instituted.
7. As per the rule 32 (1) of Odisha Minor Minerals Concession Rules, 2016 the lessee has deposited at Environment Management Fund of Rs. 2,24,250/- (Two Lakhs Twenty four thousand two fifty) towards restoration, repair, rehabilitation required to be undertaken for adjoining or external damage outside the quarry caused by mining activities(Annexure-XII)

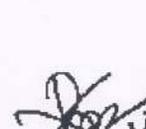
Recommendation:

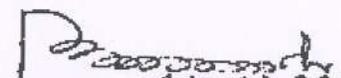
1-The committee recommended for proper pillar posting of newly auctioned Teterkela Sand bed.

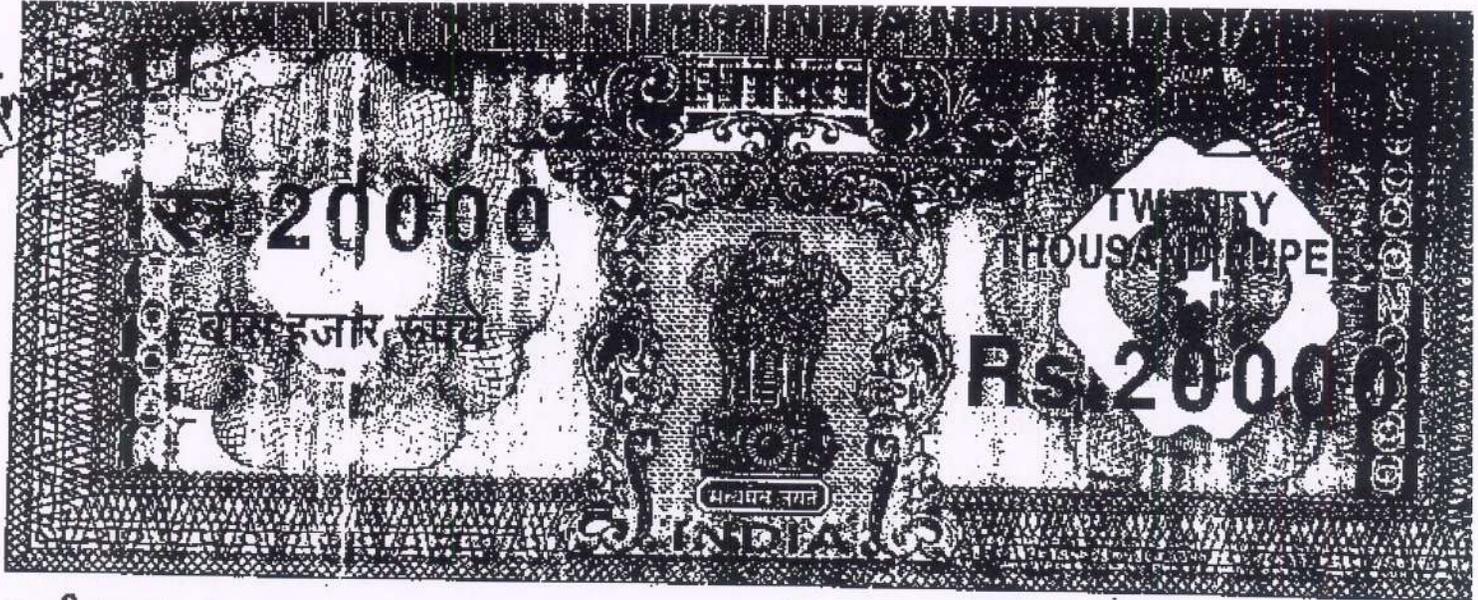
2-The District Administration should maintain the transportation route that will be used for transportation of sand on regular basis.


14.02.2022
Sri Daulat
Chandrakar,
OAS(S)
Sub Collector,
Panposh
(Represented of
Collector & District
Magistrate,
Sundargarh)


14/2/22
Sri Sandeep Roy,
Scientist-D, CPCB,
Koikata,


14/02/2022
Dr. Pradipta Nayak
,SEIAA, Bhubaneswar,
Odisha,(Representative
of SEIAA, Odisha)


14.02.2022
Dr. B.B Dash, Regional
Officer, State Pollution
Control Board, Rourkela
Cum Nodal Agency,
(Representative of State
Pollution Control Board,
Odisha)



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5-00
B-224339-00

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03324
Fee paid
AD 89734
AM 965
Rs-89,999

FORM - N
FORM OF QUARRY LEASE
[See Rule 27(13)]

NAME & ADDRESS
OF THE AUTHORITY

GOVERNOR OF ODISHA,
Through the Tahasildar, Biramitrapur
(LESSOR)

SEAL & SIGNATURE
OF THE AUTHORITY
Tahasildar
Biramitrapur
11/2/21

NAME & THUMB IMPRESSION
OF THE PARTIES

SRI AMIT KUMAR SAHOO
(LESSEE) *Amit Kumar Sahoo*

SIGNATURE

PHOTOGRAPH



e-Registration ID No.-173 2100280
e-Registration FDCI No.-1173 2100 272
Book No. 1 Section No. 6
Year 2021
Date 12/02/2021

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This INDENTURE made on at Rourkela, on this the nth day of February, 2021.

BETWEEN,

The GOVERNOR OF ODISHA, through the Tahasildar, Biramitrapur, PO/PS: Biramitrapur, District: Sundargarh, Odisha [hereinafter called the "Lessor"] of the ONE PART;

AND

SRI AMIT KUMAR SAHOO, aged about 35yrs, S/o. Mangal Sahoo, resident of Kadobahal, PS: Raiboga, District: Sundargarh, Odisha, PIN-770033, by occupation: Business, by Caste: TELI (non S.C./S.T.), Aadhaar No.8305-6113-9254, PAN No.CEHPS6834P, Mob.7678117689 [hereinafter called the "Lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the OTHER PART;

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WHEREAS, the LESSEE has applied to the competent authority concerned for a Quarry lease for Sand (minor mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the lands described in Part-I of the Schedule and deposited a sum of Rs.24,375/- (Rupees Twenty four thousand Three hundred & Seventy five) only vide M.R. No.51/0627125, dated 02/03/2020, and Rs.12,65,153/- (Rupees Twelve Lakhs, Sixty five thousand, One hundred & Fifty three) only vide M.R. No.52/0627189, dated 23/03/2020 and all total Bid amount Rs.12,89,528/- (Rupees Twelve lakhs, Eighty nine thousand Five hundred Twenty Eight) only.

AND WHEREAS, the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE WITNESSETH AS FOLLOWS:-

- (1) That, the LESSOR hereby demises to the LESSEE the land described in para-1 of the Schedule hereunder written and delineated in the Map hereunder annexed.

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- (2) That, the said demised pieces of land shall be held by the LESSEE for a term of 5 (five) years from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, covenants, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

THE SCHEDULE ABOVE REFERRED TO

PART - I

Location and area of the lease

- Village : TETERKELA,
- Police Station : BISRA.
- Tehsil : BIRAMITRAPUR,
- Sub-Regisrrar : BIRAMITRAPUR.
- District : SUNDARGARH, ODISHA.
- Khata No. : 84.
- Plot No. : 526/527/1.
- Kissam : NADI,
- Area (in hectares). Ac1 1.520res or 4.68 Hectors.

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As per Plan annexed & bounded as under:-

- On the North by : Excluded area of Plot No.526/527;
- On the South by : Nadi,
- On the East by : Plot No.526/527/P,
- On the West by : Plot No.526/527/P,

PART - II

TERMS & CONDITIONS OF THE LEASE

This lease is subject to the conditions laid down in Rule-33 and also all other conditions pertaining to lease as provided in the rules.

PART - III

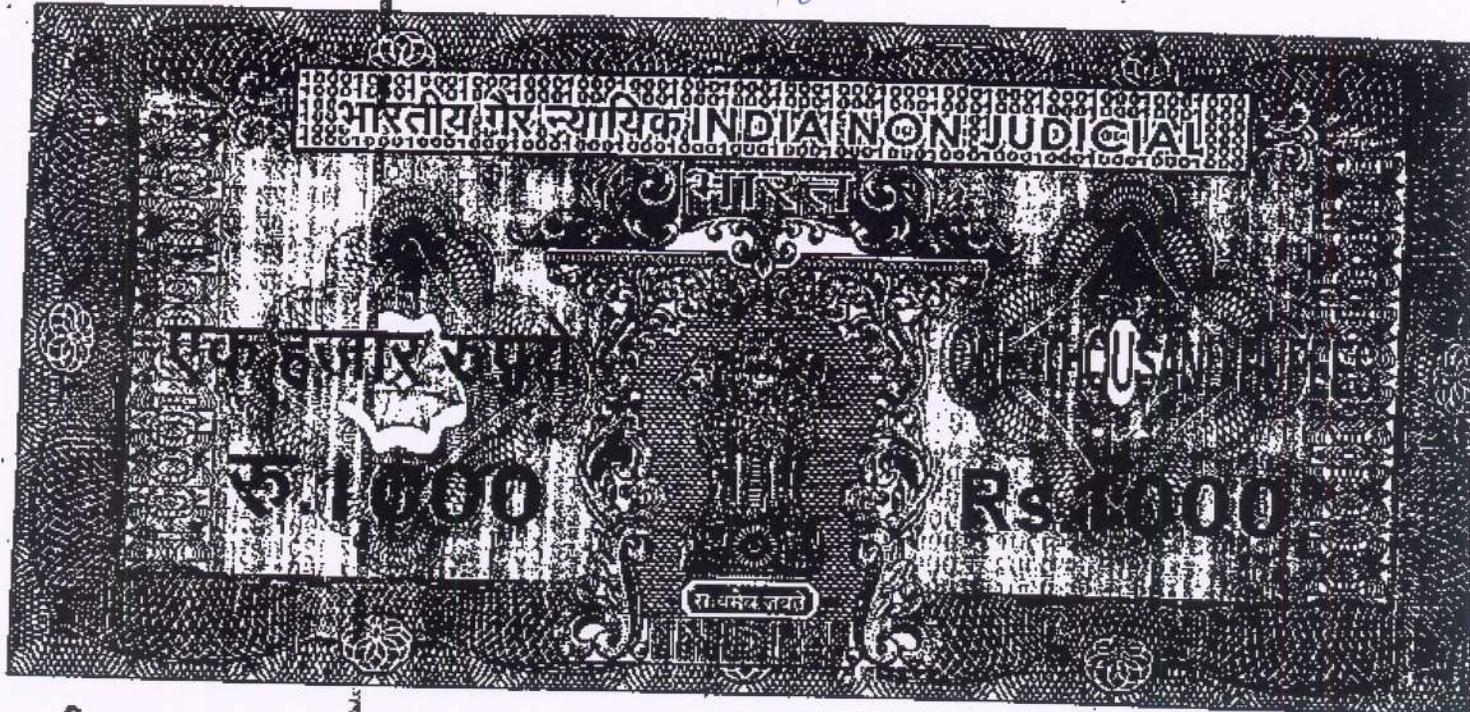
LIBERTIES, POWERS & PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE

- 1) To enter upon and use the land, described in Para-I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/ minerals leased in natural or in processed/ converted form.

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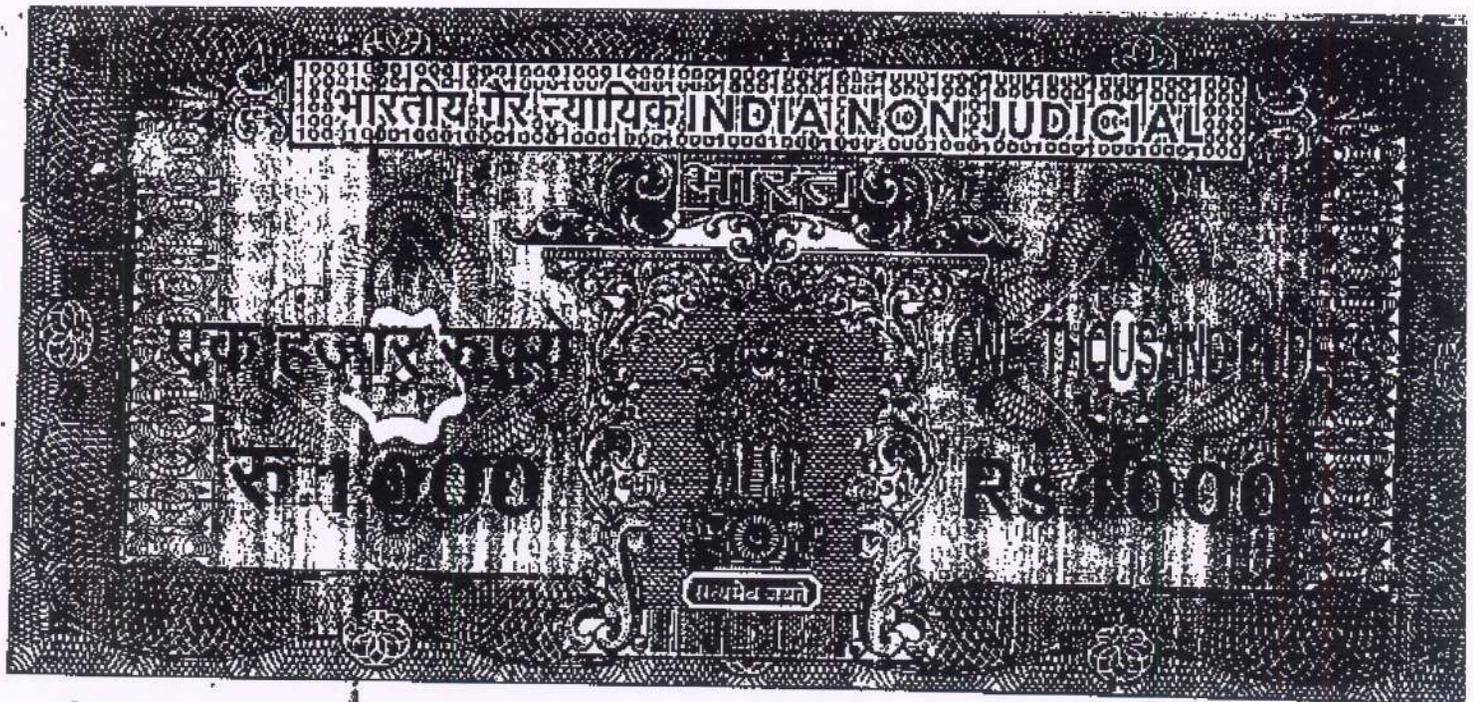
- 2) To make roads, tramways, install machineries, lay electric and telephone line, on and over the said lands.
- 3) To use water from streams, water course and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

PART - IV

Restrictions & conditions as to the exercise of liberties, powers and privileges in Para-II.

- 1) No land shall be used for surface operation if objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
- 2) The LESSEE shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.

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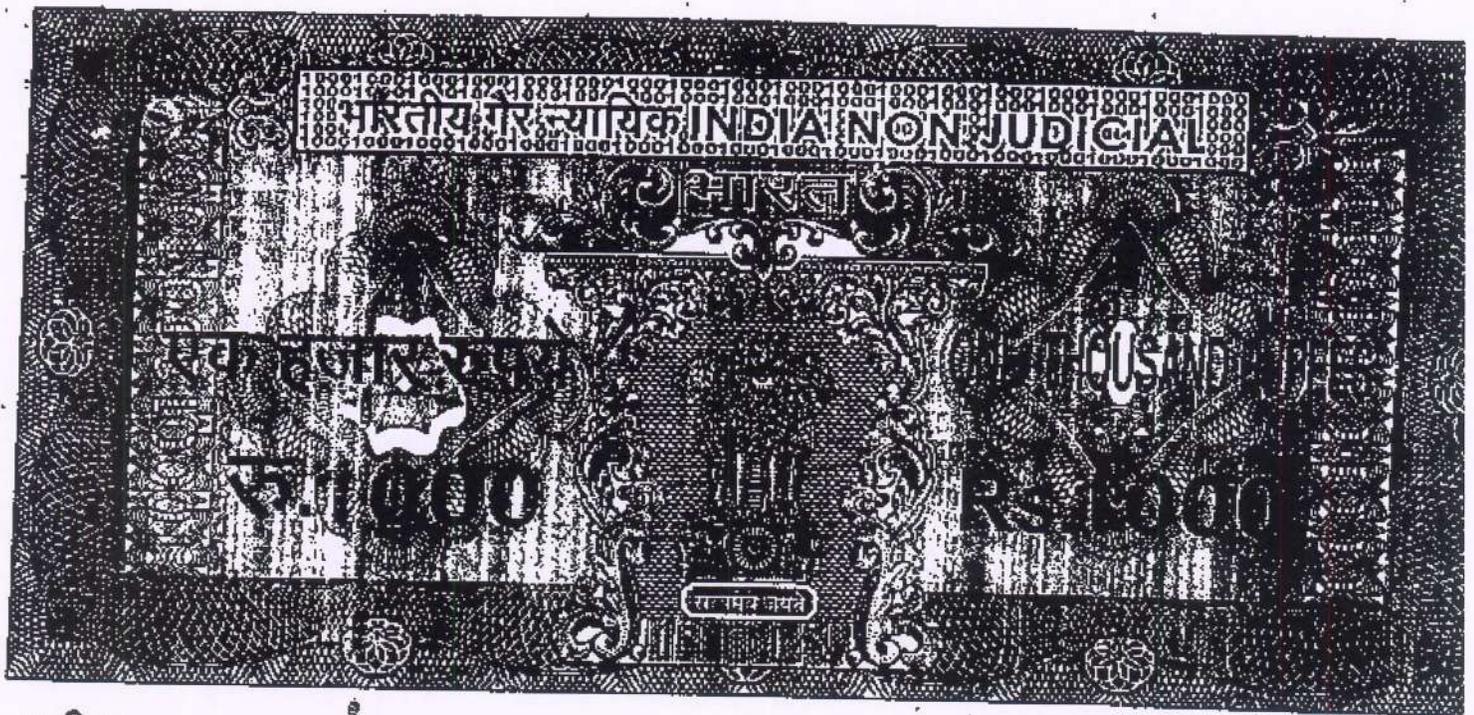
- 3) The LESSEE shall undertake mining operation only in accordance with approval mining plan or scheme of mining, as the case may be.
- 4) The LESSEE shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.

PART - V

Liberties, powers and privileges reserved to the State Government. The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry or any operation in connection with survey, sampling, testing, quarrying, processing, stickling and transportation of mineral as may be deemed necessary.

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Anant Kumar Sahoo



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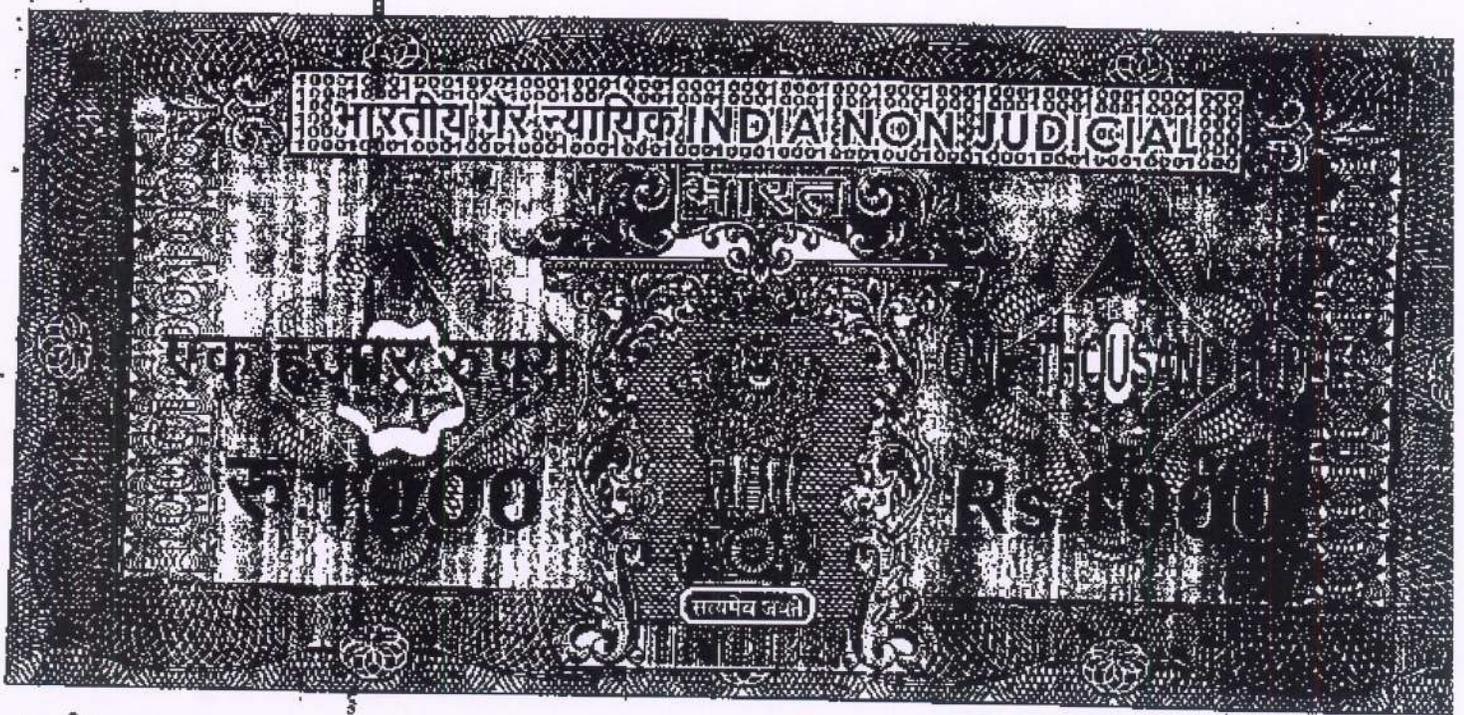
PART - VI
PROVISION REGARDING RENTS AND ROYALTIES

- 1) The LESSEE shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule-II and surface rent at the rate prescribed in Schedule-I.
- 2) All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government fee from all deductions, at the district Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe.

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2/2/21

Armit Kumar Sahoo



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- 3) For the purpose of computing the royalty, the LESSEE shall keep correct account of the minerals produced, stacked and removed from the lease area and submit a return to the competent authority and director in Form- 'K' and Form- 'P'.
- 4) The LESSEE shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
- 5) The LESSEE shall pay surface rent in advance and not later than 15th January and 15th July of each year.
- 6) The LESSEE shall in addition to the rent and royalty also pay contribution to the District Mineral Foundation and Environment Management Funds at the rate specified in the rule.
- 7) That, the LESSEE shall pay the additional charges at the rate of Rs.655/- per Cubic Meter.
- 8) That, the minimum guaranteed quantity for the Quarry Lease shall be 6500 Cubic Meter per annum.

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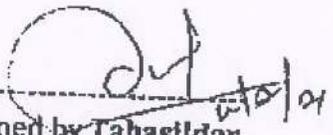
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- 10 -

IN WITNESSES WHEREOF, the parties signed this INDENTURE on this the 11th day of February, 2021 being present in the office of Sub-Registrar: Birmitrapur District: Sundargarh, Odisha.

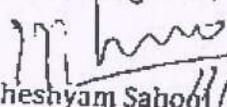
Signed by Amit Kumar Sahoo
LESSEE


Signed by Tahasildar,
Birmitrapur For & on behalf of
Government of Odisha
Tahasildar

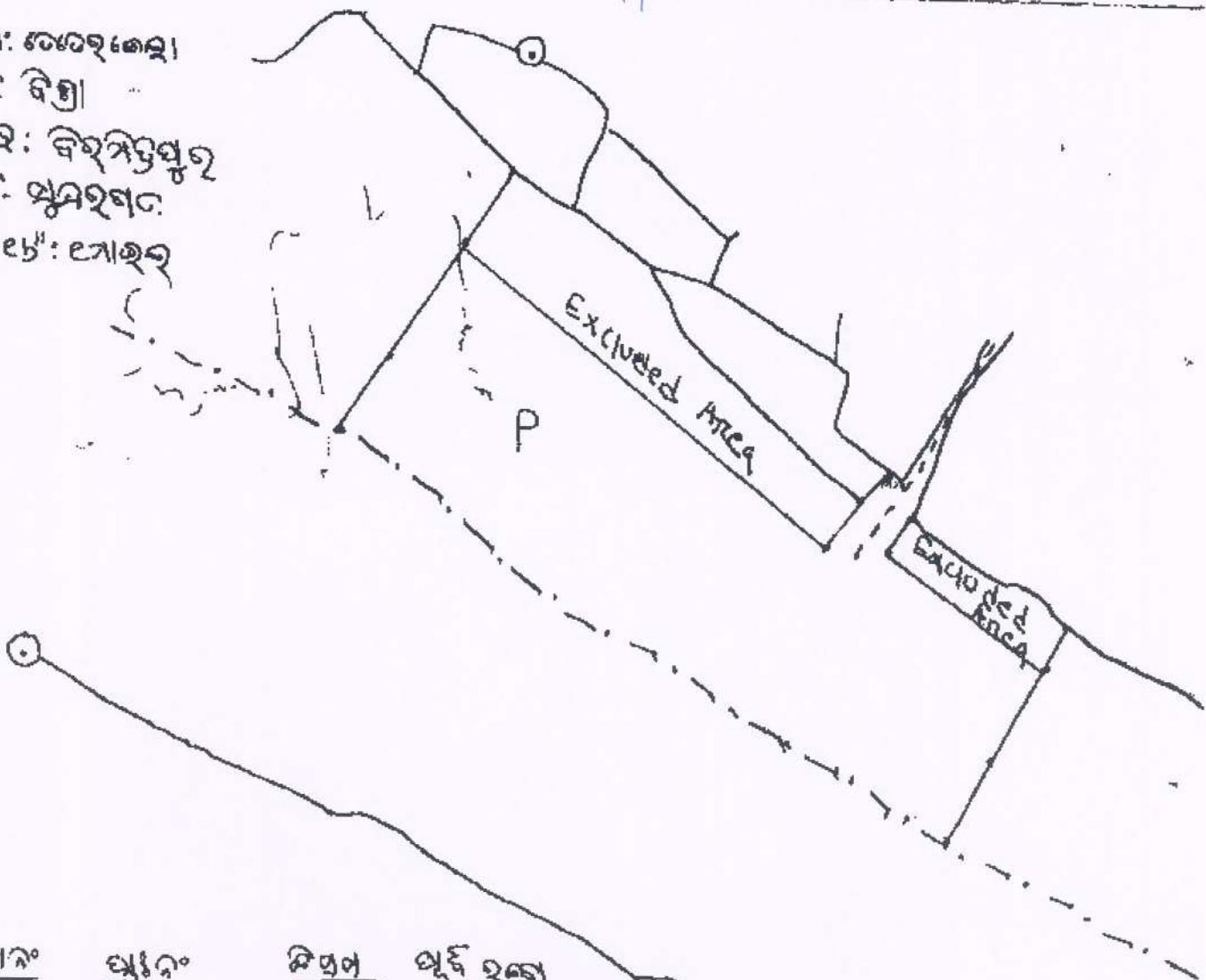
In presence of:
1) Basanth Kumar Singh
S/o Kosalakha Deo Singh
A.P.S. B. Taluk

In presence of:
1) Mukesh Prath Biswal
S/o Late B.K. Biswal
DA, Taluk Section
Tahasildar office, Bultr.
2) Suresh Kumar Panda
S/o - Prafulla Pr. Panda
DA, Mulachon S.O. Taluk office, B.S.
Contents explained to the
Executants, Claimant and the
Witnesses who admitted the same
to be true & correct and all signed in
my presence.

Ajay Singh
S/o Paramjeet Singh
W 3/7 Civil Township,
Rourkela


[Radheshyam Sahoo]
Enr. No. U-110/1983
ADVOCATE, Rourkela

ମୌଜା: ଚେତେବଜେରା
 ଘାଟା: ବିଶ୍ୱା
 ଡେପୁଟି: ବିଶ୍ୱମିତ୍ରସିଂହ
 ଡିଭି: ଖୁମ୍ବରଗଡ଼
 କ୍ଷେତ୍ର ୧୫": ୧୮୩୭



ଖାତା ନଂ	ପ୍ଲଟ ନଂ	ଝିଲ୍ଲା	ପୂର୍ବ ହକିକା	ଅବିନୟିତ ହକିକା
୮୪	୪୭୬/୪୭୭/୧	ନଦୀ	୬୧୫.୩୪୯	୬୧୧.୪୭୯

N.B - Excluded Area Ac. 4.82

[Signature]

[Signature]
Tahasildar
Baramitrapur



Amit Kumar Sahoo

[Signature]
Registering Officer,
Baramitrapur

Annexure-2

Annexure-

GOVERNMENT OF ODISHA
OFFICE OF THE JOINT DIRECTOR GEOLOGY
ZONAL SURVEY, SAMBALPUR

(Phone/Fax No.0663 2410045, E Mail Address-jdgsby@yahoo.com)

Letter No.-----/ZS, Dt-----

From.

18

P. K. Panigrahi, DDG & Authorised Officer

To.

The Tahasildar ,Biramitrapur Sundargarh District..

Sub: Approval of mining plan in respect of TETERKELA SAND BED over an area of 11.52 Ac/4.662 Hac. under Biramitrapur Tahasil, Sundargarh District.

Sir.

In exercise of powers conferred by the clause-5 of Rule-28 of OMMC Rule 2016 vide Notification S.R.O. No.601/2016, Dt.15.12.2016 and No.2280/SM, Dt. 14.12.2016 of Steel & Mines Dept. Govt. Of Odisha, the Mining Plan submitted by Sri Z.Sh.Sathua, RQP/OD/064/2016, as per Rule 28-(4), concerning the above cited applied Quarry Lease area is hereby approved in favour of Sri Amit Kumar Sahoo for five years subject to following conditions.

1. The Mining Plan is approved without prejudice to any other laws applicable to the lease area from time to time whether made by the Central/ State Govt./any other authority.
2. The Mining Plan is approved without prejudice to any order or direction from the Court of Competent jurisdiction.
3. The approval of the said Mining Plan does not in any way imply the approval of Government in terms of any other provisions under OMMC(Amendment) Rules,2016 or any other laws.
4. Forest growth, if any, shall not be cut/ clear during the period of quarry operation without obtaining the prior approval of Forest Authority.
5. The boundary pillars of the quarry shall be maintained in good order throughout the subsistence of the lease.
6. The Mining Plan is approved subject to strict adherence to the safety measures as per DGMS guide lines to be practised during mining operation.
7. The concern Tahasildar shall monitor the commitments made in the mining plan.
8. Provisions of Mines Act, 1952 and Regulations made there under including submission of notices of opening, appointment of Managers and other Statutory Personnel as required by the Act, shall be complied with and if anything is found to be concealed in the contents of the mining plan, this approval shall be deemed to have been withdrawn with immediate effect.
9. The approval of mining plan is subject to submission of required Financial Assurance in shape of Bank guarantee in favour of competent authority when claimed.

copy of approved Mining Plan is submitted herewith for necessary action.

ed/—
(P. K. Panigrahi)

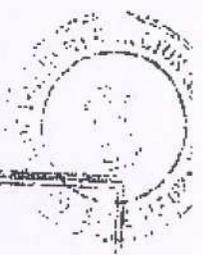
DDG & Authorised Officer

Memo. No. 1375⁽²⁾ /ZS 18/08/2020

Copy forwarded along with approved Mining Plan to Sri Z.Sh.Sathua, RQP/OD/064/2016, Zeotek Mining Solution, Plot No. A/3 Krishna Garden, Phase-II, Jagamara, Bhubaneswar- 30/Sri A.K.Sahoo, At-Kadobahal, P.O.-Raibaga Dist.-Sundargarh for information and necessary action.

18/08/20
(P. K. Panigrahi)
DDG & Authorised Officer
Off. Joint Director Geology
Zonal Survey, Sambalpur

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MINING PLAN

Prepared Under Rule 28-(4) of the Odisha Minor Mineral Concession
Rules, 2016



OF

TETERKELA SAND BED (PLAN PERIOD - FIVE YEARS)

OVER 11.52 ACRES/4.662 HECTARES IN VILLAGE TETERKELA,
UNDER BIRMITRAPUR TAHASIL OF SUNDARGARH DISTRICT, ODISHA
OF

Applicant

Sri Amit Kumar Sahoo
At- Kadobahal, Po-Raibaga
Sundargarh, Odisha

APPROVED

P. B. Sahoo
13.08.2020

Deputy Director Geology
Crd. Joint Director Geology,
Zonal Survey, Sandalbar

PREPARED BY

Zinu Shree Sathua
RQP/OD/064/2016

Zeotek Mining Solutions

Plot No-A/3, Krishna Garden, Phase-II
Jagamara, Bhubaneswar-751030
Contact-9439553684
zeotekmining@gmail.com

ZS
14-08-20
Zinu Sh. Sathua
RQP/OD/064/2016

July 2020

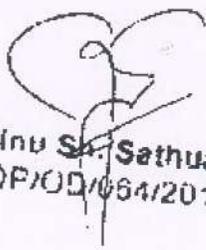
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POINT NO.	DESCRIPTION	PAGE
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1 to 8	GENERAL	3-4
9	RESERVES	5-7
10	MINING	8-11
11 to 12	WASTE DISPOSAL , MINE DRAINAGE	12
13 to 14	MINERAL PROCESSING, PLANTATION	13
15	MANPOWER	14
16 to 17	USE OF MINERAL, MINE CLOSURE PLAN	15-16
18	CERTIFICATE	17
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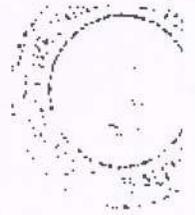
LIST OF ANNEXURE

DESCRIPTION	ANNEXURE NO.
Copy of Successful bidder letter from Tahasildar	I
Copy of ID proof of Applicant	II
Copy of RQP certificate	III


Zinu S. Sathua
ROP/OD/064/2016

A

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LIST OF PLATES

Plate No	Description	Scale (R F)
I	Key Plan	1 : 50,000
II	Lease plan	16" = 1 mile
III	Surface Plan	1 : 2,000
IV	Geological plan	1 : 2,000
V(A) TO V(C)	Development plan	1 : 2,000
VI	Environment Management Plan	1 : 2,000
VII	Progressive Mine Closure Plan	1 : 2,000

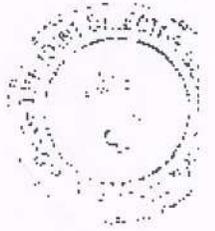
LIST OF TABLES

DESCRIPTION	TABLE NO.	PAGE NO.
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LAND SCHEDULE	02	04
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MINEABLE RESERVE	04	07
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Zinu S. Sathua
RQP/OD/064/2016

B

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Consent of Lessee for preparation of the Mining Plan

The Mining Plan in respect of **Teterkela Sand Bed**, of applicant **Sri Amit Kumar Sahoo** over an area of **11.52 Acre / 4.662 Hectares** in **Teterkela** village under **Biramitrapur** Tahasil of **Sundargarh** District of **Odisha** has been prepared by **Shri Zinu Shree Sathua**, **RQP/OD/064/2016** as per "Form-O" prescribed under **OMMC Rules 2016**. I request **The Deputy Director Geology, O/o-JDG Sambalpur**, **Odisha** to make further correspondence regarding rectification of the mining plan with the **RQP** in the following correspondence address:

Mr. Zinu Shree Sathua
Zeotek Mining Solutions
Plot No- A/3, Phase-II
Krishna Garden, Jagamara
Bhubaneswar, Odisha-751003
Mob- 9439553684
Email - zeotekmining@gmail.com

I do hereby undertake that all the modification so made in the mining plan by **RQP** be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect.

Place:

Date:

Amit Kumar Sahoo

Sri Amit Kumar Sahoo

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Certificate from lessee

The provisions of Mines Act, Rules and Regulations made there under have been observed in the Mining Plan in respect of **Teterkela Sand Bed**, over an area of **11.52Acre /4.662 Hectares** in **Teterkela** village under **Biramitrapur** Tahasil of **Sundargarh** District of Odisha, of applicant **Sri Amit Kumar Sahoo** and where specific permissions are required, the successful bidder will approach the Director General of Mines Safety. Further, standards prescribed by the Director General of Mines Safety in respect of miner's health will be strictly implemented.

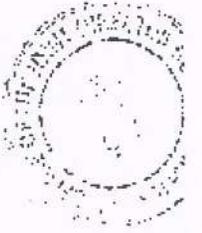
Place:

Date:

Amit Kumar Sahoo
Sri Amit Kumar Sahoo

D

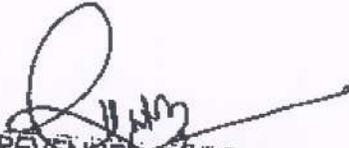
-24-



Certificate from the Revenue Inspector

This is to certify that the Quarry Lease area of Teterkela Sand Bed, over an area of 11.90 Acre /4.662 Hectares, Plot no- 526/527/1, khata no-84 in Village Teterkela, Tahasil Biramitrapur of District Sundargarh, Odisha, is demarcated and shown in the field by me in respect of Sri Amit Kumar Sahoo, successful bidder for quarrying and mining in the area.

Certified that the information furnished by me is correct to the best of my knowledge.

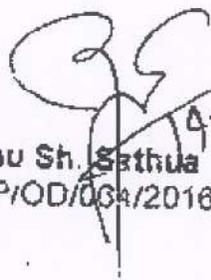

REVENUE INSPECTOR
Revenue Inspector
Khuntgaon

-25-

Certificate from the RQP

Certified that the mining plan in respect of **Teterkela Sand Bed**, of applicant **Sri Amit kumar Sahoo** over an area of **11.52 Ac/4.662 Hectares** in **Teterkela** village under **Biramitrapur** Tahasil of **Sundargarh** District of Odisha is prepared basing on various aspects as per OMMCR-2016 and wherever specific permissions are required, the applicant of **Teterkela Sand Bed** will approach the concerned authorities.

Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.


Zinu Sh. Sathua
RQP/OD/034/2016
14-08-20

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INTRODUCTION

The area over **11.52Ac /4.662Ha** under reference is located in Koel nadi of village Teterkela of Birmitrapur Tahasil in Sundargarh district of Odisha. The Quarry lease has been granted by the Tahsildar, Birmitrapur, to the successful bidder **Sri Amit Kumar Sahoo** of minor mineral **Teterkela Sand Bed** for five years as per OMMCR-2016 after auction.

The area under reference featured in the Survey of India Toposheet No. F45G15 and located between the latitude of 22°17'28.92"N to 22°17'39.23"N and longitude of 84°58'51.50"E to 84°59'05.61"E. The area is located at a distance of 110 Km from District headquarter of Sundargarh, and is at a distance of about 330 Km from the state capital Bhubaneswar.

In the absence of boundary description of the area by the competent authority, the area as shown by the Revenue authority has been surveyed through hand held GPS for obtaining the co-ordinates and RL's of the required points within the lease. The co-ordinates of boundary corner points are mentioned in the Surface Plan (Plate No. III).

The pattern of the deposits, its physical disposition and topography of the area and hydrological conditions are some of the factors that favor open cast dry pit mining method. The proposed MGQ for production is 6500Cu.m. However, the rate of production may be increased or decreased in future depending on the market demand with concern from competent / controlling authority. The total geological reserve has been estimated around 46621Cu.m. The mineable reserve of sand has been estimated about 15329Cu.m and considering the present proposed maximum production target the river sand is feasible for excavation.

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.


Zinu Shree Sathua
RQP/QD/064/2016

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Zeotek Mining Solutions

Looking into the potential mineable resources, the main objective is to develop this mineable property scientifically and systematically for commercial benefit of indigenous industries and secondly for increase the state exchequer by paying the royalties to the State Government, Odisha and thirdly to boost up the socio-economic status of the poor inhabitants of this area by producing employment opportunity to earn more and live a better life.

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.



Zinu Shree Sathua
RQP/OD/064/2016

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FORM- O

(Under Rule 28-(4) of the Odisha Minor Mineral Concession Rules, 2016)
**MINING PLAN FOR WINING OF RIVER SAND FROM KOEL RIVER OF TETERKELA
VILLAGE UNDER TETERKELA PANCHAYAT IN BIRMITRAPUR OF SUNDARGARH
DISTRICT**

(Category: B2 as per EIA notification)

1. Name & Address of the lessee : Sri Amit Kumar Sahoo
S/o Sri Mangal Sahoo
Village-Kadobahal,
Po- Raibaga, Sundargarh

2. Particulars of the area (Acreage, Boundary description & Land schedule):

• **Area coverage:**

The lease area comprises of 11.52Acres/4.662 Hectares.

• **Boundary Description:**

The proposed lease area has been surveyed with hand held GPS in presence of revenue authority and the obtained boundary co-ordinates are given below

Table- 01 (Co-ordinates of lease boundary)

Pillar No	GPS Co -Ordinates	
	Latitude	Longitude
P1	22°17'28.92"	84°59'03.94"
P2	22°17'35.93"	84°58'51.50"
P3	22°17'39.23"	84°58'53.90"
P4	22°17'34.24"	84°59'01.55"
P5	22°17'34.92"	84°59'02.02"
P6	22°17'34.65"	84°59'02.89"
P7	22°17'34.22"	84°59'02.48"
P8	22°17'32.04"	84°59'05.61"

APPROVED
Per Sahoo
18.08.17

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.

Zinu Shree Sathua
RQP/OD/064/2016

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• **Land Schedule:** As given by the competent authority:

Table- 02 (Land Schedule)

Village	Khata No	Plot No.	Area (In Acre)	Kisam
Teterkela	84	526/527/P	11.52	Nadi
Total			11.52	

3. **Status of the Lessee:** (Private Individual/ Private Company/ Public Sector/ Undertaking/ Joint Sector Undertaking/ Others) : Private individual.

4. **Period of concession** : Five years

5. **Mineral intended to be won** : River sand

6. **Name, address, registration no of RQP** : Correspondence address

Preparing the mining plan with validity
Of recognition
Zinu Shree Sathua
Zeotek Mining Solutions
Plot No-A/3, Krishna garden
Phase-II, Jagamara,
Bhubaneswar, Odisha-751030
Phone: +91-9439553684

E-Mail- zeotekmining@gmail.com
Registration No: RQP/OD/064/2016

Date of Grant : 03.08.2016

Valid Up to : 02.08.2026

Letter No. 1593 & Dt-14.07.2020

7. **Order no & date of competent authority** : Letter No. 1593 & Dt-14.07.2020
granting the concession
(Copy of the order to be attached) (Copy of the Tahasildar letter enclosed as Annexure-I)

8. **If, forest area, whether forest clearance:** As there is no forest land involved
(Attached copy of forest clearance) in the proposed lease Area, so forest clearance is not required.

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.

[Handwritten signature]
18.08.2020
District Collector
Bhubaneswar, Odisha

Zinu Shree Sathua
RQP/OD/064/2016

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9. Reserves

(Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)

As it is a sand bed the reserve is estimated based on local parameters. Predominantly, the reserve was estimated on the basis of field geological mapping and observations of existing sand bed.

Physiography:

The proposed lease area is on Koel river. The area under reference is a sand bed and the water flows from east to west in Koel river within the lease area. The RLs of the Teterkela Sand Bed are as follows;

The highest RL recorded on the field is 188mRL within the lease on sand surface of Teterkela Sand Bed, whereas the water course possesses about 1m lesser altitude at the higher & the lower end on an average from the sand surface respectively. The adjoining river bank height is approximately 2m-3m from the sand surface. The water flows from East to West in the lease area (Plate-III). About 1m sand bed thickness has been considered for reserve estimation as per field observation.

Local geology

Lease area possess coarse to medium grained sand. There is mere presence of pebbles & gravels on the sand bed. The sands are generated in alluvial sedimentary process, which are derived from the Singhbhum Group of rocks normally contains quartz, orthoclase, plagioclase, mica etc. Also some minerals of amphibole & pyroxene group present. In some parts of the lease area it possess about 0.5m sand bed thickness while in some parts about 1.5m, hence on an average 1m has been considered as sand bed thickness of entire lease area for reserve estimation.

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.

18.08.2016
Zinu Shree Sathua
RQP/OD/064/2016

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Method of reserve estimation :

The reserve has been estimated by considering the following parameters.

- i) Surface area method has been adopted for estimation of reserve i.e. multiplying the surface area of sand bed with the average sand bed thickness to obtain the total volume and reserve of sand in Cu.m.
- ii) The reserves have been calculated up to the perennial water level under proved category for sand.
- iii) The proved limit has been taken 1m from the surface of the sand bed.
- iv) Total surface area of sand bed leaving perennial water course area is considered for the geological reserve.
- v) A safety zone of 7.5 m has been left all around the lease area as per statutory guidelines, additional 300m Non-mineable area considered from the bridge present in the east of lease.
- vi) The area that comes under the perennial water course is not considered for reserve estimation.
- vii) As per the field observation within the lease area where the thickness of the sand bed can be observed from 0.5m to 1.5m from the water surface, hence the average thickness of the sand bed is considered 1.0m. Keeping in view, the natural replenishment of sand after monsoon the reserve has been calculated tentatively for each year after monsoon.
- viii) The reserve that comes under the ultimate pit limit is considered for mineable reserve calculation.

Telarkela Sand Bed over an area 11.52Ac /4.662Ha.

18.08.22
Zinu Shree Sathua
RQP/OD/064/2016
6

The geological reserve and mineable reserve of sand quarry calculated are given in the following table no. 3 & 4 respectively:

Table- 03 (Geological Reserve)

SURFACE AREA OF SAND(m ²)	THICKNESS OF SAND BED(m)	VOL. OF SAND (m ³)	CATEGORY
A	B	C=A x B	D
46621	1	46621	PROVED
TOTAL		46621	

The demonstrated mineable reserve has been estimated in similar manner as geological reserve excluding 7.5m safety zone barrier all along the lease boundary, additional 300m Non-mineable area considered from the bridge present in the east of lease. The mineable reserve is confined within the ultimate pit limit (i.e.UPL).

Table- 04 (Mineable Reserve)

SURFACE AREA OF SAND(m ²)	THICKNESS OF SAND BED(m)	VOL. OF SAND (m ³)	CATEGORY
A	B	C=A x B	D
15329	1	15329	PROVED
TOTAL		15329	

Hence although **46621Cu.m** of geological reserve present in the lease but about **15329Cu.m** volume of sand can be mineable as per the present survey keeping in view; the guidelines of OMMCR 2016. Ultimate average depth of extraction of sand in this quarry shall be 1m from the surface or up to the perennial water level.

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.

Zinu Shree Sathua
RQP/OD/064/2016
7

10. Mining :

(a) Whether manual or semi-mechanized or mechanized : Manual

In the applied lease area river sand mining will be worked out by opencast method of mining. Handling of sand will be done only manually. Handpicks, spade, chisel will be used by manual labors for extraction of sand. The extracted sand will be loaded in Tractors/Tipppers by manual labours.

(b) If semi-mechanized or mechanized, number, type and capacity of machines to be used :

No machineries shall be used as it is a river bed mining project except tipppers/tractors for the haulage /transportation of sand from the lease area to the consumer.

The number, type and capacity of machines to be used are described in the table below;

Table- 5 (Machineries to be used)

Type of Machines	Capacity	No. of Machines
Tipper/Tractor	4Cu.m./2.5 Cu.m.	2 tipppers/3tractors
Safety equipment such as Helmets, Safety Shoes, Goggles & Hand Gloves	—	As required

Teterkela Sand Bed over an area 11.52Ac /4.662Ha.

Handwritten signature and date: 19.09.22

Handwritten signature
Zinu Shree Sathua
RQP/OD/064/2016
8

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Zeotek Mining Solutions

(c) Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed :

Not required as it is a River sand mining project.

(d) Benching Pattern (Height & width) :

The extraction of sand shall be done by slicing method. Benching is not required in case of sand mining. The average depth of mining shall be 1m or up to water table within the lease area.

(e) Face lay out (attach development plan) :

The development has been proposed at all around the lease shown in the development plans [Ref: Plate-V(A), V (B), V(C)]. Replenishment of sand is expected in each year during the monsoon.

(f) Quarry Floor level (RL) at the end of the year or period of the concession :

During plan period, the lowest level of the Proposed Quarry floor will be 187mRL central part of lease area.

(g) Quantity of mineral to be won (Annual Level of Production) :

The Details of annual production each year for five-year plan period are given in the following table.

TABLE- 6(Development/Production)

DEVELOPMENT YEAR	SURFACE AREA OF SAND(m ²)	THICKNESS OF SAND BED(m)	VOL. OF SAND TO BE EXTRACTED (m ³)
	A	B	C=A x B
FIRST YEAR	6500	1	6500
SECOND YEAR	6500	1	6500
THIRD YEAR	6500	1	6500
FOURTH YEAR	6500	1	6500
FIFTH YEAR	6500	1	6500
Total			32500

Teferkela Sand Bed over an area 11.52Ac /4.662Ha.

Handwritten signature and date: 15/03/2016

Zinu Shree Sathua
RQP/OD/064/2016

Annexure-3

Annexure-III



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**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA, BHUBANESWAR**

Ref. No. 9799/SEIAA

File No. SEIAA-482/08-2020

Date 26.11.2020

To

Sri.Amit Kumar Sahoo,
At-Kadobahal, Po-Raibaga,
Dist-Sundargarh

Sub: Proposal for mining of sand from Teterkela Sand Bed over an area 11.52 acres or 4.662Ha at village- Teterkela, Tahasil- Birmitrapur, District- Sundargarh of Sri. Amit Kumar Sahoo - Environmental Clearance reg.

Ref: Proposal No: SEIAA-482/08-2020 dated 28.08.2020

Sir,

This is with reference to the application dated 28.08.2020 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. The application has been submitted in the offline mode because it is a case of minor mineral extraction involving area of less than 5ha. (a B2 category project), and there is no provision at present for filing EC application for such cases in the online mode before SEIAA in the PARIVESH portal (the relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA). The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR. The State Govt. vide their letter no.21253/F&E dated 05.11.2019 have requested the MoEF&CC to make necessary provision in the PARIVESH portal to facilitate filing of environmental clearance applications for minor mineral projects before SEIAA in the online mode; but so far the necessary provision has not been given in the said portal.

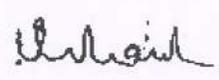
3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

(Signature)

4. The Tahasildar, Birmitrapur who is the lease granting authority in this case is responsible for monitoring strict compliance by the project proponent with the following conditions of grant of environment clearance.

5. The proposed activities in a nut shell are as follows: -

- a. (This is a proposal for mining of sand from Teterkela Sand Bed lying in the Koel River located at Village-Teterkela, Tahasil-Birmitrapur, District-Sundargarh, over lease area of 11.52acres or 4.662Ha.
- b. The mine area is a part of the Survey of India Toposheet No. F45G15 bounded by Latitude:22°17'28.92"N to 22°17'39.23"N and Longitude:84°58'51.50"E to 84°59'05.61"E.
- c. The mining lease is an identified sairat source in the DSR. The Teterkela Sand Bed sairat source has been leased out under the OMMC Rules,2016 by Tahasildar, Birmitrapur to Sri. Amit Kumar Sahoo on the basis of public auction for a lease period of 5 years.
- d. The mining plan of the mining project prepared has been approved by Deputy Director Geology,O/o Joint Director Geology, Zonal Survey, Sambalpur on 18.08.2020.
- e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 15329 cum of sand, when extracted upto a depth of 1.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 12.12.2018 of the Hon'ble NGT.
- f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, there is a river bridge present at 0.1Km from the boundary of the lease area but no mining activity shall be carried out within 300 meter non-mineable/safety zone area from the river bridge as per the mining plan. Extraction of sand shall be done beyond 300m from the bridge.
- g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
- h. As per the approved mining plan, it is observed that sand from the quarry will be extracted manually upto a depth of 1.0 meter with annual extraction of sand not



exceeding 6500 cum (maximum production capacity) during the valid lease period.

6. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha).

7. The proposal is duly appraised by the SEAC in its meeting held on 25.09.2020 and 20.10.2020. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 606/SEAC-Misc-02 dated 22.10.2020.

8. The Environmental Clearance is accordingly granted to the proposed activity of sand mining / quarrying which shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

9. **Stipulated Conditions:**

- 9.1 Nearest River Bridge is at a distance of 100 meters. A 300 meters non-minable zone / safety zone has been considered from the Bridge in mining plan. Mining activity shall be carried out beyond 300 meter from the Bridge as approved in mining plan. The proponent shall earmark the safety zone in concrete pillar before mining activity.
- 9.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as detailed in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15th November, 2021 if satisfactory replenishment study report is not submitted.
- 9.3 In the first year i.e. before the rainy season of 2021, the extraction of sand shall not exceed 6500 cum, calculated by multiplying the working area in sqmtr by 1.0 meter depth of excavation
- 9.4 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any of the above existing structures. Mining activity shall be carried out beyond 300 meter from the Bridge as

approved in mining plan. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.5 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.6 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.7 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river. The operation of excavation as proposed shall be manual and shall be strictly as per the method laid down in the approved mining plan. No excavator machine shall be deployed/used by the project proponent for the extraction of sand from the river bed.
- 9.8 Any change in the plan, quantity to be produced, or method of mining shall require prior approval of SEIAA.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt.Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.

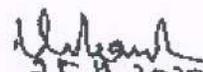
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- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not

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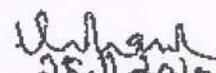
- commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.26 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


25.11.2020
Member Secretary

Memo No 9800/SEIAA /Dt. 26.11.2020

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
4. Deputy Secretary, MM&S Branch of Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
5. Collector & ADM, Sundargarh / Sub Collector, Panposh/Tahasildar, Birmipur for Information and necessary action.
6. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
7. Guard file for record.


25.11.2020
Member Secretary

Annexure - 4

Annexure - IV



4/



STATE POLLUTION CONTROL BOARD, ODISHA
REGIONAL OFFICE, ROURKELA
Town Engineering Office Premises, RSP Township
Sector-5, Rourkela - 769002, Dist. - Sundargarh, Odisha

Tel.: 0661-2956048
Website: www.ospcbboard.org
e mail: rospsb.rourkela@ospcbboard.org

No. 100 / CTE-49/2020-21

Date 12/01/2021

OFFICE MEMORANDUM

In consideration of the online application no. 3263727 for obtaining Consent to Establish of M/s Teterkela Sand Bed, the State Pollution Control Board is pleased to convey its grant of consent to establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules framed there under for the following plant facilities and production capacities: as per approved mining plan with environmental clearance and quantities mentioned therein at Teterkela mouza (Plot no. 526/527/P) under Tahasil - Biramitrapur in the district of Sundargarh with the following conditions.

GENERAL CONDITIONS

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall to comply with the provisions of Environment (Protection) Act, 1986 and the rules framed there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall comply provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate u/s 25/26 of Water (Prevention & Control Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months prior to the commercial and obtain consent to operate from this Board.

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4. This consent to establish is subject to other statutory clearances to be obtained from Govt. of Odisha and/or Govt. of India as and when applicable.

SPECIAL CONDITIONS

1. Mining shall be done over the leased area as per the approved mining plan and quarry permit of the Revenue Authority.
2. Stipulated conditions of SEIAA / DEIAA in the environmental clearance shall be abided.
3. Mining activity shall not disturb flow pattern of river water.
4. Sand mining operation shall not affect the existing sources of irrigation or drinking water or industrial purpose.
5. Sand mining shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.
6. Sand mining shall not be carried out within 200 meters of any existing structure such as bridges, dams, weirs, intake structure (s) either for irrigation or drinking water purposes or any other cross drainage structure.
7. Depth of sand mining shall not exceed 3 meters or water level whichever is less.
8. Transport vehicles shall possess PUC, not overloaded, covered with tarpaulin and move on road with permit.
9. Mined out area shall be leveled and free of foreign debris and materials.
10. Adequate dust suppression system shall be installed and operated to control fugitive dust emissions.
11. Loading and unloading areas shall be provided with adequate dust suppression arrangement.
12. Haul roads shall be sprinkled with water regularly.
13. Occupational safety measures like nose masks shall be provided to the working personnel of the mines.
14. Waste oil and used oil generated from mining machineries shall be disposed to authorized recyclers.
15. Green belt shall be developed along the boundary of mining lease area with native tree species.
16. The mines shall maintain the ambient noise standards under Noise Pollution (Regulation & Control) (Amendment) Rules, 2010.

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17. Ambient air quality inside the mine premises shall be maintained so as to confirm the National Ambient Air Quality Standards prescribed under the Environment (Protection) Rules, 1986.
18. The unit shall abide by provisions of the Environment (Protection) Act, 1986, amendments made thereof and rules framed there under.
19. The Board reserves the right to revoke/refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

To

Sri Amit Kumar Sahoo,
Successful Bidder of Teterkela Sand Bed,
At - Kadobahal, PO - Raibaga,
Dist - Sundargarh (Odisha)

P. S. Sahoo
12/01/21
REGIONAL OFFICER

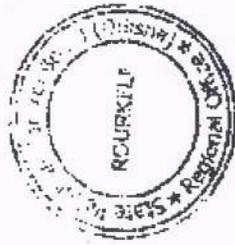
Memo No. 101(3) / Date 12/01/2021

Copy forwarded to

1. Chief Environmental Engineer (Mines), S.P.C.B., Bhubaneswar.
2. Sub Collector / D.F.O., Sundargarh &
3. Tahasildar, Biramitrapur, Dist. - Sundargarh for information (w.r.t. letter no. 1593 dated 14-07-2020 to the applicant).

P. S. Sahoo
12/01/21
REGIONAL OFFICER





Annexure-V

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Tel.: 0661-2956048
Website: www.ospcbboard.org
e-mail: rospcb_rourkela@ospcbboard.org



STATE POLLUTION CONTROL BOARD, ODISHA
REGIONAL OFFICE, ROURKELA
Town Engineering Office Premises, RSP Township
Sector-5, Rourkela - 769002, Dist. - Sundargarh, Odisha

No. 172 / CTO - 1274

CONSENT ORDER NO. 33 / 2020-21 (WPC & APC)

Date 20/01/2021

Sub: Consent to operate for existing / new operation of the mines w/s 25/26 of Water (PCP) Act, 1974 & 21 of Air (PCP) Act, 1981

Ref: Your online application no. 3263573.

Consent to operate is hereby granted w/s 25/26 of Water (PCP) Act, 1974 & 21 of Air (PCP) Act, 1981 and rules framed there under to:

Name of the Industry: M/s Teterkela Sand Bed

Name of the Occupier & Designation: Amit Kumar Sahoo, Successful Bidder

Factory address: Mouza - Teterkela (Plot no. 526/527/P), Tahasil - Biramitrapur, Dist. - Sundargarh

This consent order is valid for the period up to 31.03.2021 (subject to valid lease or permit of the quarry from the revenue authority).

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity (cu. meters / annum)
1	Sand mining	6500

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B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard				

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM	SO ₂	NO _x		

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

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E. GENERAL CONDITIONS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process

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13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.

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27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.

39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

F. SPECIAL CONDITIONS:

1. Mining shall be done over the successful bidding of lease hold or permit area of 11.52 acres in Teterkela mouza under Tahasil - Biramitrapur in the district of Sundargarh as per the approved mining plan and environmental clearance.
2. Stipulated conditions of SEIAA in the environmental clearance shall be abided.
3. Mining activity shall not disturb flow pattern of river water.
4. Sand mining operation shall not affect the existing sources of irrigation or drinking water or industrial purpose.
5. Sand mining shall not be carried out in streams within 1/5 of the width of the stream bed from the bank.
6. Sand mining shall not be carried out within 200 meters of any existing structure such as bridges, dams, weirs, intake structure (s) either for irrigation or drinking water purposes or any other cross drainage structure.
7. Depth of sand mining shall not exceed 3 meters or water level whichever is less.
8. Transport vehicles shall possess PUC, not overloaded, covered with tarpaulin and move on road with permit.
9. Mined out area shall be leveled and free of foreign debris and materials.
10. Occupational safety measures like nose masks shall be provided to the working personnel of the mines.

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11. Necessary permission from the competent authority shall be taken for drawal of surface / ground water.
12. Waste oil and used oil generated from mining machineries shall be disposed to authorized recyclers.
13. The mines shall maintain the ambient noise standards under Noise Pollution (Regulation & Control) (Amendment) Rules, 2010.
14. Ambient air quality inside the mine premises shall be maintained so as to conform the National Ambient Air Quality Standards prescribed under the Environment (Protection) Rules, 1986.
15. The unit shall abide by provisions of the Environment (Protection) Act, 1986, amendments made thereof and rules framed there under.
16. The Board reserves the right to revoke/refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

To
Sri Amit Kumar Sahoo, Successful Bidder,
M/s Teterkela Sand Bed,
At - Kadobahal, PO - Raibaga,
Dist. - Sundargarh (Odisha)

Kanchapada
20/01/21
REGIONAL OFFICER

Memo No. 173(3) / Date 20/01/2021

Copy forwarded to

- i) Chief Environmental Engineer (Mines), S. P. C. B., Bhubaneswar.
- ii) Sub Collector / D.F.O., Biramitrapur, Dist. - Sundargarh &
- iii) Tahasildar, Biramitrapur, Dist. - Sundargarh (w.r.t. letter no. 1593 dated 14.07.2020 to the applicant) for information.

Kanchapada
20/01/21
REGIONAL OFFICER



-5/-

EFFLUENT QUALITY STANDARDS

ANNEXURE - I

Sl. No.	Parameters	Standards			
		Inland surface (a)	Public sewers (b)	Land for irrigation (c)	Marine Coastal Areas (d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater ~ 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	-----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	-----	-----	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	-----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	-----	-----	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16.	Lead (as Pb) mg/l max.	01.	1.0	-----	2.0
17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0

18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

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AMBIENT AIR QUALITY STANDARDS

ANNEXURE - II

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hochheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation
7	Carbon Monoxide (CO), µg/m ³	8 hours** 1 hour**	02 04	02 04	Non Dispersive Infrared Red (NDIR) spectroscopy
8	Ammonia (NH ₃), µg/m ³	Annual* 24 hours**	100 400	100 400	-Chemiluminescence -indophenol Blue Method

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Annexure-6

Annexure-VI

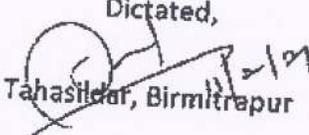
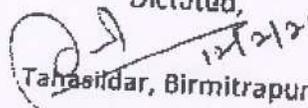
-54-

Schedule L III-Form No. 321

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

Order of Officer and signature

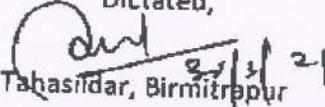
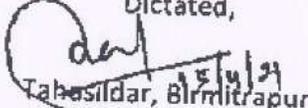
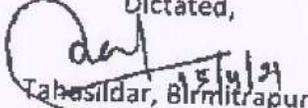
Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3
11.02.21	<p>C.R is put up today. Lessee, Amit Kumar Sahoo has submitted copy of Lease Deed for execution along with Consent Order issued by Regional Officer, S.P.C.B, Odisha for establish the Project. Ask the Lessee to remain present at the Office of the Registering Officer, Birmitrapur on 12.02.21 for execution of the Lease Deed.</p> <p style="text-align: center;">Dictated,  Tahasildar, Birmitrapur</p>	
12.02.21	<p>C.R is put up today. Lessee is present has produced the Lease Deed copy duly executed by the Registering Officer, Birmitrapur on 12.02.2021. Retain the Xerox copy of the Lease Deed in the case record. The Sand quarry is leased out in favour of Lessee, Amit Kumar Sahoo for a period of 5 (five) years i.e. for the period from 12.02.2021 to 11.02.2026. Lessee is prayed to issue Transit pass books for transportation of sand. Nazir is directed to issue 2 (two) Nos. of Transit pass books on realization of requisite fees.</p> <p style="text-align: center;">Dictated,  Tahasildar, Birmitrapur</p>	<p>A/c transfer through R.G.S by Amit Kumar Sahoo on 11.02.21 of Rs 385579/- (Transit pass books for transportation of sand) already issued on 30.1.21</p>

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Schedule L III-Form No. 321

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3
30.03.21	<p>C.R is put up today. Lessee, Amit Kumar Sahoo has deposited the balance royalty of Rs. 3, 85,379.00 (Rupees three lakh eighty five thousand three hundred seventy nine) only through R.T.G.S on 30.03.2021 as pending against him in the first quarter of operation. He is liable to extract 1625 cum. sand in the first quarter. Earlier he has been issued two Nos. of Transit pass books. Issue three Nos. of Transit pass books on realization of requisite fees.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	<p>A/c transfer through RTGS by Sahoo Infrastructure Rs. 11,21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only assessed for the first quarter of operation. Hence, issue demand notice to him to deposit royalty of Rs. 11, 21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only for the second quarter of operation by date 30.04.2021 and to submit quarterly return in Form-P.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>
15.04.21	<p>C.R is put up today. Lessee, Amit Kumar Sahoo has deposited royalty of Rs. 11, 21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only assessed for the first quarter of operation. Hence, issue demand notice to him to deposit royalty of Rs. 11, 21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only for the second quarter of operation by date 30.04.2021 and to submit quarterly return in Form-P.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	<p>A/c transfer through RTGS by Sahoo Infrastructure Rs. 11,21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only assessed for the first quarter of operation. Hence, issue demand notice to him to deposit royalty of Rs. 11, 21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only for the second quarter of operation by date 30.04.2021 and to submit quarterly return in Form-P.</p>

19-05-21 C.R is put up today. Lessee, Anit Kumar Sahoo has deposited the assessed royalty of Rs. 11,21,250/- (Rupees eleven lakh twenty one thousand two hundred fifty) only through RTGC on 17-05-21 for the second quarter of operation. He is liable to extract 1625 Cum. of sand in the second quarter. Issue ~~5~~ ^{five} nos. of Transit pass books on realization of requisite fees.

Dictated
Taraknandan, Bhubr.

05-08-2021 C.R is put up today. Issue demand notice to lessee, Anit Kumar Sahoo to deposit royalty of Rs. 11,21,250/- (Rupees eleven lakh twenty one thousand two hundred fifty) only for the 3rd quarter of operation within 3 days from the date of the letter issued and to submit quarterly return in form-P

Dictated
Taraknandan, Bhubr.

Annexure-7

Annexure-VII



OFFICE OF THE SUPERINTENDENT OF POLICE, ROURKELA

No. 3080 /Legal Cell

Date. 03 .11.2021

To

**The Collector & District Magistrate,
Sundargarh.**

Ref: R.N.Pali PS Case No. 179 dtd.10.10.2021 U/s 341/323/353 IPC RW 25(1)(a)/ 27(2) Arms Act and Uditnagar PS Case No. 171 dtd.31.08.2021 U/s- 448/420/294/506/34 IPC.

Sub: - Cancellation of tender for lease of Balughats in favour of lease holder namely Amit Kumar Sahoo (32) S/o- Mangal Sahoo of plot no. U3-9, Civil Township, PS- R.N.Pali, Rourkela, Dist. Sundargarh.

Sir,

In inviting reference to the case on the subject cited above, it is to submit that the above noted Balughat lease holder namely Amit Kumar Sahoo (32) S/o- Mangal Sahoo of plot No. U3-9, Civil Township, PS- R.N.Pali, Rourkela, Dist. Sundargarh is involved in banned organization i.e. PLFI Activities and also due to his involvement in R.N.Pali PS Case No. 179 dtd.10.10.2021 U/s 341/323/353 IPC RW 25(1) (a)/ 27(2) Arms Act he was arrested on 10.10.2021 & forwarded to the court on 11.10.2021 and fire arms, ammunitions & explosives have been seized from his possession. Now he is in judicial custody. During verification of character & antecedent of the accused Amit Kumar Sahoo it is ascertained that he is involved in Uditnagar PS Case No. 171 dtd.31.08.2021 U/s- 448/420 /294 / 506/34 IPC and Jhirpani PS Case No. 43 dtd.04.06.2021 U/s- 387/507 IPC r/w- Sec-66 (C)/ 66 (D) IT Act. He is in possession of 05 Balughats i.e. Badabambua, Khataangkudar, Kundaposh & Teterkela under Bisra PS and Kansar Ghat under R.N.Pali PS, out of which two nos. of Balughats i.e. Teterkela under Bisra PS and Kansar Ghat under R.N.Pali PS are in running condition.

Hence, it is requested that the license for lease of Balughat in favour of Amit Kumar Sahoo may be cancelled as he closely associate with banned organization like PLFI as well as in other criminal cases of this district.

Yours faithfully,


Superintendent of Police

Rourkela 3/11/21

Annexure-8

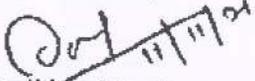
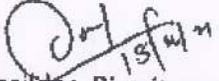
Annexure - VIII

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Schedule L III-Form No. 321

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

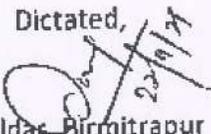
Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3
11.11.2021	<p>C.R is put up today. Demand notice has been issued to the Lessee to deposit the assessed royalty in advance for the 4th quarter of operation. But till date he has not deposited the royalty. Hence, issue letter to the Lessee under Registered post to submit Show-cause within seven days from the date of the letter issued, as to why the lease of the source granted in favour of him will not be cancelled for non-deposition of royalty in due time.</p> <p>Put up the C.R on 18.11.2021</p> <p>Dictated,  Tahasildar, Birmitrapur</p>	
18.11.2021	<p>C.R is put up today. R.I, Khutgaon has reported that, Un-authorized lifting of sand at Teterkela sand is happening without use of Transit pass. Hence, Enforcement squad of Birmitrapur Tahasil is instructed to enforce on un-authorized lifting of sand from the source. Intimate I.I.C, Bisra PS to provide necessary support during enforcement.</p> <p>Dictated,  Tahasildar, Birmitrapur</p>	

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Schedule L III-Form No. 321

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

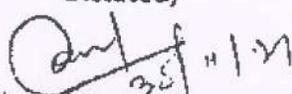
Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3
22.11.2021	<p>C.R is put up today. As per term and conditions of Lease, the Lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease. However, the Lessee, Amit Kumar Sahoo has not yet been deposited the royalty in advance and further not submitted reply of the Show-cause notice issued thereof.</p> <p>As per direction issued from this office, R.I, Khutgaon was enquired the matter and submitted his report, tagged to C.R. It is observed that, unauthorized lifting of sand is being carried out at Teterkela Sand Bed without Issuing of Transit passes.</p> <p>Hence, on violation of Rules, 33(1) and (2) of OMMC Rules, 2016, for non-deposition of assessed royalty by the Lessee in due period and in taking account to the report of R.I, Khutgaon, the Lease of Teterkela Sand Bed granted in favour of Amit Kumar Sahoo is hereby cancelled. The security deposit of Rs. 12, 89,528.00 (Rupees twelve lakh eighty nine thousand five hundred twenty eight) only as deposited by him for said sand bed is forfeited to Govt. Intimate to the Lessee accordingly.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	

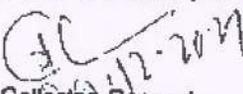
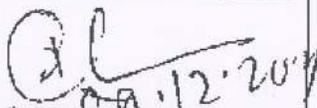
60

Schedule L III-Form No. 321

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3
30.11.2021	<p>C.R is put up today. Teterkela Sand Bed was leased out in favour of one Amit Kumar Sahoo of Village-Kadobahal for a period of five years i.e. for the period from 12.02.2021 to 11.02.2026. But he has not deposited the royalty in due time and un-authorizedly operated the source and transported the minor mineral without being issuing of Transit passes. Therefore, with refer to Rules, 33(1) & (2) of O.M.M.C Rules, 2016, the Lease of Teterkela Sand Bed granted in favour of Amit Kumar Sahoo was cancelled on 22.11.2021.</p> <p>Now this source is required to be settle on Long term Lease basis through auction-sale process. It is appropriate to mention here that, the source was previously leased out on receiving of Additional charges of Rs. 655.00 (Rupees Six hundred fifty five) only per cum. Hence, for the purpose for conduct re-auction-sale, the Additional charges of this source may be fixed to Rs. 660.00 (Rupees Six hundred sixty) per cum.</p> <p>The Case record is submitted to the Sub-Collector, Panposh for recommended the case to the Collector, Sundargarh for kind approval of Additional Charges of this source.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	

1	2	3										
	<p>This Case is put up today on receipt of the same from the Tahasildar, Birmitrapur for further transmission to the Collector, Sundargarh for approval of additional charge of Sairat source namely Teterkela Sand bed. Perused the order dt. 22.11.2021 of Tahasildar, Birmitrapur.</p> <p>On perusal of the order dt.22.11.2021, it is found that as per terms and conditions of lease, the Lessee was to pay royalty in advance and the differential amount if any by the end of the first fortnight of each half yearly period during the subsistence of the lease. But the Lessee Amit Kumar Sahoo has not deposited the royalty in advance and further not submitted reply of the show cause notice issued thereof. As per the report of R/ Khuntagaan unauthorized lifting of sand is being carried out at Teterkela sand bed without issuing of Transit passes. On violation of Rules 33(1) and (2) of OMMC Rules, 2016 for non deposition of assessed royalty by the Lessee in due period and lifting of sand without T.P., Teterkela Sand bed granted in favour of Lessee Amit Kumar Sahoo has been cancelled and S.D. of Rs. 12,89,528/- (Rupees Twelve Lakh Eighty Nine Thousand five hundred twenty eight) only has also been forfeited to Govt.</p> <p>On further perusal of the order dt 30.11.2021, it is revealed that the instant source settled with additional charge of Rs. 655/- in favour of the Lessee Amit Kumar Sahoo. As the lease has been cancelled, fresh auction for long term is required. As such the Tahasildar, Birmitrapur has recommended additional charge of Rs. 660/-</p> <p>On going through the orders, it is ascertained that fresh auction for long term lease is required with additional charge of Rs. 660/- (Rupees Six hundred sixty) only for strengthening the Govt. ex-chequer.</p> <p>In view of the Sairat Misc. Case No. 09/2020-21 of Birmitrapur Tahasildar is submitted to the Collector, Sundargarh for approval of additional charge of Rs. 660/- (Rupees Six hundred sixty) only for long term lease of the source namely Teterkela Sand Bed. The Land Schedule of the source is as under:</p> <table border="1" data-bbox="430 1814 1209 1908"> <thead> <tr> <th>Village</th> <th>Khata No</th> <th>Plot No</th> <th>Kissam</th> <th>Area(In acre)</th> </tr> </thead> <tbody> <tr> <td>Teterkela</td> <td>84</td> <td>526/527/1</td> <td>Nadi</td> <td>11.52</td> </tr> </tbody> </table> <p>Dictated & corrected by me</p> <p> Sub-Collector, Panposh</p> <p> Sub-Collector, Panposh</p>	Village	Khata No	Plot No	Kissam	Area(In acre)	Teterkela	84	526/527/1	Nadi	11.52	
Village	Khata No	Plot No	Kissam	Area(In acre)								
Teterkela	84	526/527/1	Nadi	11.52								

Date of
Order

ORDER WITH INITIAL OF OFFICER

Perused the Touzi Misc Case Record No.09/2020-21 i.e. Teterkela Sand Bed under Birmitrapur Tahsil. Perused the order dated 30.11.2021 of Tehsildar, Birmitrapur and order dated 09.12.2021 of Sub-Collector, Panposh. It reveals from the Case Record that the Tehsildar, Birmitrapur has submitted the Case Record basing on the field visit Memorandum conducted with the Revenue Supervisor through the Sub-Collector, Panposh for fixation of additional charges of Rs. 660/- against the royalty per cum. of minor mineral along with the MGQ of 6,500 cum. per annum in respect of source i.e. Teterkela Sand Bed for grant of quarry lease on the following schedule of land given below.

The Sub-Collector, Panposh has also recommended the proposal for approval of fixation of additional charges of Rs.660/- against the royalty per cum. of minor mineral along with the MGQ of 6,500 cum. per annum as per OMMC Rules, 2016 in respect of Teterkela Sand Bed for settlement to increase the Revenue Collection and to avoid any illegal operation of Minor Minerals from the said area in future.

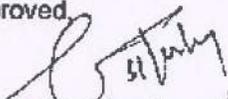
Land Schedule

Name of Village	Khata No.	Plot No.	Khasam	Area
Teterkela	84	526/527/1	Nadi	Ac. 11.52
Total				Ac.11.52

The Tahasildar has also examined the feasibility of the sand bed. So, the proposal of Tehsildar, Birmitrapur as well as the recommendation of the Sub-Collector, Panposh of Teterkela Sand Bed for approval of fixation of additional charges of Rs.660/- against the royalty per cum. of minor mineral along with the MGQ of 6,500 cum. per annum as per OMMC Rules, 2016 is approved.

Dictated


Collector, Sundargarh


Collector, Sundargarh

ANNEXURE-9

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Annexure-IX

FORM - F

Intimation to Successful Bidder
(See rule 10(11), 16(9), 27(6))

Letter No 163 Date 24-01-22 /

Under Registered Post with A.D

From

The Tahasildar, Birmitrapur

To,

Sri Karmel Minz,
S/o Shukra Minz,
At Kusmunda,
PS Birmitrapur,
Dist: Sundargharh

Sub: Intimation to successful bidder.

Sir,

This is to intimate you that you have been selected as the successful bidder for the quarry lease described below, namely:-

Name of the Source: Teterkela Sand Bed
Khata No: 84, Plot No. 526/527/1, Klsam-Nadi,
Total area Ac. 11.52

The amount of additional charge bid by you and accepted is Rs 1717/- (Rupees one thousand seven hundred seventeen) only per cubic meter. The Mining plan and the Environment clearance for the said quarry will be obtained by the Tahasildar, Birmitrapur. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of Rs. 56, 27,490.00 (Rupees fifty six lakh twenty seven thousand four hundred ninety) only as prescribed under rule 27 (7). Proof of deposit of the aforesaid amount along with acceptance

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should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral concession Rules, 2016

Yours faithfully,

Tahasildar, Birmitrapur

Annexure-10

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Annexure-X

GOVERNMENT OF ODISHA
OFFICE OF THE JOINT DIRECTOR GEOLOGY
ZONAL SURVEY, SAMBALPUR

(Phone/Fax No.0663 2410906, E Mail Address-jdgsbp@yahoo.com)

Letter No. _____/ZS, Dt. _____

From,

P. K. Panigrahi, DDG & Authorised Officer

To,

The Tahasildar, Biramitrapur Sundargarh District,

Sub: Approval of mining plan in respect of TETERKELA SAND BED over an area of 11.52 Ac/4.662 Hac. under Biramitrapur Tahasil, Sundargarh District.

Sr,

In exercise of powers conferred by the clause-5 of Rule-28 of OMMC Rule 2016 vide Notification S.R.O. No.601/2016, Dt.15.12.2016 and No.2280/SM, Dt. 14.12.2016 of Steel & Mines Dept. Govt. Of Odisha, the Mining Plan submitted by Sri Z.Sh.Sathua, RQP/OD/064/2016, as per Rule 28-(4), concerning the above cited applied Quarry Lease area is hereby approved in favour of TAHASILDAR, BIRAMITRAPUR for five years subject to following conditions.

1. The Mining Plan is approved without prejudice to any other laws applicable to the lease area from time to time whether made by the Central/ State Govt./any other authority.
2. The Mining Plan is approved without prejudice to any order or direction from the Court of Competent jurisdiction.
3. The approval of the said Mining Plan does not in any way imply the approval of Government in terms of any other provisions under OMMC(Amendment) Rules,2016 or any other laws.
4. Forest growth, if any, shall not be cut/ clear during the period of quarry operation without obtaining the prior approval of Forest Authority.
5. The boundary pillars of the quarry shall be maintained in good order throughout the subsistence of the lease.
6. The Mining Plan is approved subject to strict adherence to the safety measures as per DGMS guide lines to be practised during mining operation.
7. The concern Tahasildar shall monitor the commitments made in the mining plan.
8. Provisions of Mines Act, 1952 and Regulations made there under including submission of notices of opening, appointment of Managers and other Statutory Personnel as required by the Act, shall be complied with and if anything is found to be concealed in the contents of the mining plan, this approval shall be deemed to have been withdrawn with immediate effect.
9. The approval of mining plan is subject to submission of required Financial Assurance in shape of Bank guarantee in favour of competent authority when claimed.

Two copies of approved Mining Plan is submitted herewith for necessary action.

Sd/-
(P. K. Panigrahi)

DDG & Authorised Officer

Memo. No. 39 /ZS 12/01/2022

Copy forwarded along with approved Mining Plan to Sri Z.Sh.Sathua, RQP/OD/064/2016, Zeotek Mining Solution, Plot No. A/3 Krishna Garden, Phase-II, Jagamara, Bhubaneswar- 30/ for information and necessary action.

Sd/-
(P. K. Panigrahi)
12.01.2022

DDG & Authorised Officer

Deputy Director Geology
O/o. Joint Director Geology
Zonal Survey, Sambalpur

Annexure-11

Annexure-XI

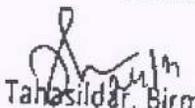
66

Schedule L III-form No. 320

ORDER SHEET

(See Para-207 (1) of Odisha Record Manual, 1964)

From _____ to _____
Tahasil: Birmitrapur P.S: Bigra Village: JETERKELA
District: Sundargarh Sub-Division: Panposh Case No.: 129/21
Nature of Case: Unauthorized transporting of Sand

Sl. No. of order and date	Order of Officer and signature	Note of action taken in the order						
1	<p style="text-align: center;">2</p> <p>Perused the report submitted by the Revenue Inspector, <u>Khurdgaon</u> wherein it has reported that, one <u>Siblal Thara</u> s/o: <u>Madan Thara</u> of Village- <u>Jabaxitoli</u> PS- <u>Hatibani</u>, Dist: Sundargarh is found to be transported <u>Sand</u> illegally from Village- <u>Jeterkela</u> to else where. For such illegal transporting of <u>Sand</u>, the following amount has been realized from the owner of the vehicle vide ^{MR} P.R No. <u>75/0465332</u> dated <u>24.11.21</u>, mentioned below. <u>Tractor OD-14-X/1284</u></p> <table><tr><td>Royalty: for <u>3 cum</u></td><td>Rs. <u>210.00</u></td></tr><tr><td>Penalty:</td><td>Rs. <u>9790.00</u></td></tr><tr><td>Total:</td><td>Rs. <u>10000.00</u></td></tr></table> <p>(Rupees <u>Ten thousand</u>) only.</p> <p>As the amount has been realized, close the case.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>	Penalty:	Rs. <u>9790.00</u>	Total:	Rs. <u>10000.00</u>	3
Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>							
Penalty:	Rs. <u>9790.00</u>							
Total:	Rs. <u>10000.00</u>							

ନଂ. _____

[ଓଡ଼ିଶା ନିକାସନ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(ii) ପ୍ରକାଶ୍ୟ]

ପୁସ୍ତକ ନଂ. 75 ମସିହା 2021

ଜାହାଜୀରୁ ପ୍ରାପ୍ତ ହେଲା Sekial Jhama S/c. v. Madan Jhama
vill. Jahanibeli P.O. Hatibaru

କେଉଁ ବାବଦରେ TMC No. 129/2021

DD-14-y
1284

ପରିମାଣ
₹ ଟ. ପ.

ନଗର ଆକାଉଣ୍ଡରେ _____

Royalty - 210.00

Penalty - 9790.00

ସ୍ଥାନ ଆକାଉଣ୍ଡରେ _____

Total - 10,000.00

ମୋଟ Repayment towards only.

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା 24/11/20 21

[Signature]
ପ୍ରକାଶକଙ୍କ ଅଧିକାରୀ

68

OFFICE OF THE REVENUE INSPECTOR, KHUTGAON

To,

The Tahasildar, Birmitrapur

Sub:

Report on un-authorized lifting of Sand from Village-Teterkela.

Sir,

As per your order, during my field visit to Village-Teterkela on 22.11.2021, It is found that, one Sibal Jhara, S/o: Late Madan Jhara of Village-Jaharitoli, PS-Bisra, Dist-Sundargarh was caught at Village-Teterkela while transported 3 cum. of sand Un-authorizedly by Tractor No. OD-14-X/1284. For such illegal transportation of sand, the vehicle owner may be penalized as per Rule stipulated under OMMC Rules, 2016.

This is for your kind information and necessary action.

Yours faithfully,

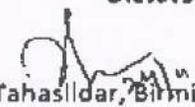

Revenue Inspector, Khutgaon
22-11-2021

Schedule I III-form No. 320

69
ORDER SHEET

(See Para-207 (1) of Odisha Record Manual, 1964)

From _____ to _____
 Tahasil: Birmitrapur P.S.: Bisra Village: TETERKELA
 District: Sundargarh Sub-Division: Panposh Case No.: 130/21
 Nature of Case: Unauthorized transporting of Sand

Sl. No. of order and date	Order of Officer and signature	Note c action taken i the ord						
1	2	3						
22-11-21	<p>Perused the report submitted by the Revenue Inspector, <u>Khuntgaon</u> wherein it has reported that, one <u>Padmabati Kujur</u> S/o: _____ of Village- <u>Jahantali</u> PS- <u>Bisra</u>, Dist: Sundargarh is found to be transported <u>Sand</u> illegally from Village- <u>Tetenkela</u> to else where. For such illegal transporting of <u>Sand</u>, the following amount has been realized from the owner of the vehicle vide ^{M.R.} A.R. No. <u>75/0465333</u> dated <u>24-11-21</u>, mentioned below. <u>Tractor- OD-14-U/2759</u></p> <table data-bbox="438 1384 1169 1545"> <tr> <td>Royalty: for <u>3 cum</u></td> <td>Rs. <u>210.00</u></td> </tr> <tr> <td>Penalty:</td> <td>Rs. <u>9790.00</u></td> </tr> <tr> <td>Total:</td> <td>Rs. <u>10000.00</u></td> </tr> </table> <p>(Rupees <u>Ten thousand</u>) only.</p> <p>As the amount has been realized, close the case.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>	Penalty:	Rs. <u>9790.00</u>	Total:	Rs. <u>10000.00</u>	
Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>							
Penalty:	Rs. <u>9790.00</u>							
Total:	Rs. <u>10000.00</u>							

70

OFFICE OF THE REVENUE INSPECTOR, KHUTGAON

To,

The Tahasildar, Birmitrapur

Sub:

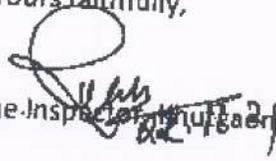
Report on un-authorized lifting of Sand from Village-Teterkela.

Sir,

As per your order, during my field visit to Village-Teterkela on 22.11.2021, It is found that, one Smt. Padmabati Kujur, S/o: _____ of Village-Jaharitoli, PS-Bisra, Dist-Sundargarh was caught at Village-Teterkela while transported 3 cum. of sand Un-authorizedly by Tractor No. OD-14-U/2759. For such illegal transportation of sand, the vehicle owner may be penalized as per Rule stipulated under OMMC Rules, 2016.

This is for your kind information and necessary action.

Yours faithfully,


Revenue Inspector, Khutgaon

ଅନୁସୂଚୀ XIV-- ପାଠନ ବା. 511

ଉତ୍ପାଦ ପୁସ୍ତକ
RECEIPT BOOK

0465333

71

ସଂ. _____

[ଓଡ଼ିଶା ନିର୍ଦ୍ଦେଶ ପ୍ରକାଶନ ପୁସ୍ତକ, 1963 ନିୟମ 31(ii) ଦ୍ୱାରା]

ପୁସ୍ତକ ସଂ. 75 ମସିହା 2021

କାହାଣୀର ପ୍ରାସ୍ତବ୍ୟ ନାମ Padmabati Kujer
Vill. Jahanidole P.S. Hatisbari

କେଉଁ କାର୍ଯ୍ୟରେ TMC No 130/2121
OD-14.0
2759

ନଗଦ ଆକାରରେ _____ ଟ. ପ.

ସ୍ୱାମୀ ଆକାରରେ _____

Royalty - 210.00
Penalty - 9790.00

Total - 10,000.00

ମୋଟ Rupers (Ten thousand) only.

(ଅକ୍ଷରରେ _____ ବ୍ୟକ୍ତି ନାମ)

ତା 24/11/20 21

[Signature]
ପ୍ରମୁଖ ଉପାଧ୍ୟକ୍ଷ

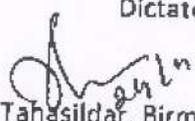
72

Schedule L III-form No. 320

ORDER SHEET

(See Para-207 (1) of Odisha Record Manual, 1964)

From _____ to _____
 Tahasil: Birmitrapur P.S.: Biska Village: TETER KELA
 District: Sundargarh Sub-Division: Panposh Case No.: 131/21
 Nature of Case: Unauthorized transporting of Sand

Sl. No. of order and date	Order of Officer and signature	Note of action taken in the order						
1	2	3						
22-11-21	<p>Perused the report submitted by the Revenue Inspector, <u>Khuntgaon</u> wherein it has reported that, one <u>Dilip Ku. Agarwal</u> s/o: <u>V. Satyanarayana</u> ^{Agarwal} of Village- <u>Jaharutoti</u>, PS- <u>Biska</u>, Dist: Sundargarh is found to be transported <u>Sand</u> illegally from Village- <u>Teterkela</u> to else where. For such illegal transporting of <u>Sand</u>, the following amount has been realized from the owner of the vehicle vide ^{MR} A.R. No. <u>75/0465334</u> dated <u>24-11-21</u>, mentioned below. <u>Tractor - OD-14-Q-3127</u></p> <table border="0"> <tr> <td>Royalty: for <u>3 cum</u></td> <td>Rs. <u>210.00</u></td> </tr> <tr> <td>Penalty:</td> <td>Rs. <u>9790.00</u></td> </tr> <tr> <td>Total:</td> <td>Rs. <u>10,000.00</u></td> </tr> </table> <p>(Rupees <u>Ten thousand</u>) only.</p> <p>As the amount has been realized, close the case.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>	Penalty:	Rs. <u>9790.00</u>	Total:	Rs. <u>10,000.00</u>	
Royalty: for <u>3 cum</u>	Rs. <u>210.00</u>							
Penalty:	Rs. <u>9790.00</u>							
Total:	Rs. <u>10,000.00</u>							

73

OFFICE OF THE REVENUE INSPECTOR, KHUTGAON

To,

The Tahasildar, Birmitrapur

Sub:

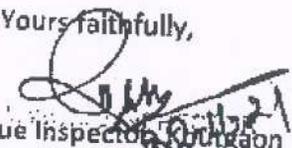
Report on un-authorized lifting of Sand from Village-Teterkela.

Sir,

As per your order, during my field visit to Village-Teterkela on 22.11.2021, it is found that, one Dillip Kumar Agarwal, S/o: Late Satya Narayan Agarwal of Village-Jaharitoli, PS-Bisra, Dist-Sundargarh was caught at Village-Teterkela while transported 3 cum. of sand Un-authorizedly by Tractor No. OD-14-U/3127. For such Illegal transportation of sand, the vehicle owner may be penalized as per Rule stipulated under OMMC Rules, 2016.

This is for your kind information and necessary action.

Yours faithfully,


Revenue Inspector, Khutgaon

ଉତ୍ପାଦ ପୁସ୍ତକ
RECEIPT BOOK

74

0465334 ✓

ସଂ. _____

[ଓଡ଼ିଶା ନିକାଳିତ ପୁସ୍ତକ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ପ୍ରାବନ୍ଧ]

ପୁସ୍ତକ ସଂ. 75 ମସିହା 20 21

କାହାଣୀର ପ୍ରାପ୍ତ ହେଲା Dilip Kes. Agarwal s/o. S. S. Sanyal Agartala
7/11 Jalanihali P. S. Naktobari

କେଉଁ ବାବଦରେ T.M.C. No. 131/2021
OD-14-U
3127

ପରିମାଣ
ଟ. ପ.

ନଗଦ ଆକାରରେ _____
Royalty - 210.00
ଆମ ଆକାରରେ _____
Panalty - 9790.00
Total - 10,000.00

ମୋଟ Rupees (Ten thousand) only

(ଅକ୍ଷରରେ _____ ଟଙ୍କା ମାତ୍ର)

ତା. 24/11/20 21

[Signature]
ପ୍ରଥମ କର୍ମଚାରୀ ଅଧିକାରୀ

ANNEXURE - 12

Annexure - XII

Schedule L III-Form No. 321

75

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

Order of Officer and signature

Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order																											
1	2	3																											
02.03.2020	<p>Case record is put up today. On the schedule date and time fixed, the tender box was opened in presence of the applicants. It is found that 8 (eight) Nos. of lease application has been filed in sealed cover envelope by the participants for Teterkela Sand Bed, detail mentioned below.</p> <table border="1"><thead><tr><th>Sl. No.</th><th>Name & Address of the applicant/bidder</th><th>Additional charges quoted by the applicant/bidder</th></tr></thead><tbody><tr><td>01.</td><td>Sanju Oram, At/Po: Balanda,</td><td>Rs. 121/-</td></tr><tr><td>02.</td><td>Krishna Oram, At/Po: Balanda</td><td>Rs. 76/-</td></tr><tr><td>03.</td><td>Rajiv Dhall, D/276, Koel Nagar, Rourkela</td><td>Rs. 402/-</td></tr><tr><td>04.</td><td>Amit Kumar Sahoo, At-Kadobahal</td><td>Rs. 655/-</td></tr><tr><td>05.</td><td>Ram Chandra Mahato, At-Dhadari</td><td>Rs. 101/-</td></tr><tr><td>06.</td><td>Prafulla Kumar Mahato, At- Teterkela</td><td>Rs. 349/-</td></tr><tr><td>07.</td><td>Udayanath Mahato, At- Patrapali</td><td>Rs. 280/-</td></tr><tr><td>08.</td><td>Chaitanya behera, At- Teterkela</td><td>Rs. 227/-</td></tr></tbody></table> <p>The Additional charges of Rs. 655/- (Rupees six hundred fifty five) only per cubic meter offered by Sri Amit Kumar Sahoo of Village-Kadobahal for Teterkela Sand Bed is found to be highest. Hence, Teterkela Sand Bed is provisionally settled in favour of Sri Amit Kumar Sahoo of Kadobahal. Intimate to the applicant in Form-F about the selection with terms and conditions of the lease.</p> <p>Dictated,  Tahasildar, Birmitrapur</p>	Sl. No.	Name & Address of the applicant/bidder	Additional charges quoted by the applicant/bidder	01.	Sanju Oram, At/Po: Balanda,	Rs. 121/-	02.	Krishna Oram, At/Po: Balanda	Rs. 76/-	03.	Rajiv Dhall, D/276, Koel Nagar, Rourkela	Rs. 402/-	04.	Amit Kumar Sahoo, At-Kadobahal	Rs. 655/-	05.	Ram Chandra Mahato, At-Dhadari	Rs. 101/-	06.	Prafulla Kumar Mahato, At- Teterkela	Rs. 349/-	07.	Udayanath Mahato, At- Patrapali	Rs. 280/-	08.	Chaitanya behera, At- Teterkela	Rs. 227/-	
Sl. No.	Name & Address of the applicant/bidder	Additional charges quoted by the applicant/bidder																											
01.	Sanju Oram, At/Po: Balanda,	Rs. 121/-																											
02.	Krishna Oram, At/Po: Balanda	Rs. 76/-																											
03.	Rajiv Dhall, D/276, Koel Nagar, Rourkela	Rs. 402/-																											
04.	Amit Kumar Sahoo, At-Kadobahal	Rs. 655/-																											
05.	Ram Chandra Mahato, At-Dhadari	Rs. 101/-																											
06.	Prafulla Kumar Mahato, At- Teterkela	Rs. 349/-																											
07.	Udayanath Mahato, At- Patrapali	Rs. 280/-																											
08.	Chaitanya behera, At- Teterkela	Rs. 227/-																											

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(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet

Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order												
1	2	3												
06.03.2020	<p>Case record is put up today. As per Rule-27(7) of O.M.M.C Rules, 2016, the selected bidder is required to convey his acceptance of the terms and conditions and to deposit an amount which shall be calculated in such a way that it shall be equivalent to one-fourth of the total amount of royalty and additional charges and the amount of contribution payable to the District Mineral Foundation on the annual minimum guaranteed quantity taken together, reduced by the amount of earnest money, which along with the earnest money shall be held as interest-free-Security deposit.</p> <p>Keeping in view of the above, the selected bidder is liable to deposit the Security deposit is as follows.</p> <table data-bbox="389 1451 1136 1881"> <tr> <td>01. Royalty for 6500 cum. sand @ Rs. 35/- per cum.</td> <td>Rs. 2,27,500.00</td> </tr> <tr> <td>02. Additional charges quoted by Bidder @ Rs. 655/- per cum.</td> <td>Rs.42,57,500.00</td> </tr> <tr> <td>03. D.M.F 10% of Royalty & Addl. Charges</td> <td>Rs. 4,48,500.00</td> </tr> <tr> <td>04. E.M.F 5% of Royalty & Addl. Charges</td> <td>Rs 2,24,250.00</td> </tr> <tr> <td>05. Surface Rent</td> <td>Rs. 360.00</td> </tr> <tr> <td>Total amount</td> <td>Rs. 51,58,110.00</td> </tr> </table>	01. Royalty for 6500 cum. sand @ Rs. 35/- per cum.	Rs. 2,27,500.00	02. Additional charges quoted by Bidder @ Rs. 655/- per cum.	Rs.42,57,500.00	03. D.M.F 10% of Royalty & Addl. Charges	Rs. 4,48,500.00	04. E.M.F 5% of Royalty & Addl. Charges	Rs 2,24,250.00	05. Surface Rent	Rs. 360.00	Total amount	Rs. 51,58,110.00	
01. Royalty for 6500 cum. sand @ Rs. 35/- per cum.	Rs. 2,27,500.00													
02. Additional charges quoted by Bidder @ Rs. 655/- per cum.	Rs.42,57,500.00													
03. D.M.F 10% of Royalty & Addl. Charges	Rs. 4,48,500.00													
04. E.M.F 5% of Royalty & Addl. Charges	Rs 2,24,250.00													
05. Surface Rent	Rs. 360.00													
Total amount	Rs. 51,58,110.00													

(See para-207 (1) of Odisha Record Manual)

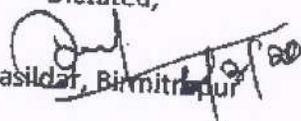
Continuation of Order sheet
Order of Officer and signature

Sl. No of Order and date	Order of Officer and signature	Note of action taken in the order
1	2	3

25% of the total amount comes to Rs. 12,89,528.00
 Earnest money deposited by the bidder Rs. 24,375.00
 M.R. No. 51/0627119 dated 28.08.2020
 Net amount deposited by the Bidder Rs. 12,65,153.00

(Rupees twelve lakh sixty five thousand one hundred fifty three) only.

Hence, intimate to the bidder in Form-F about the terms and conditions of the lease and ask him to deposit of Rs. 12,65,153/- (Rupees twelve lakh sixty five thousand one hundred fifty three) only towards Security deposit for Teterkela Sand Bed within 15 (fifteen) days.

Dictated,

 Tahasildar, Birmitrapur

Received - In security deposit amount of Rs. 12,65,153/- vide M.R. No. 52/0627189 dt. 25.8.20
 M. S. S. S. S.

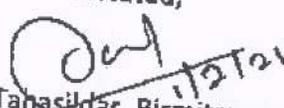
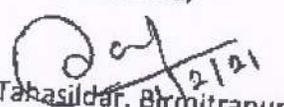
T.C.S. 89700/-
 D.M.F. 488500/-
 E.M.F. 224250/-
 Total 762450/-

Realised Rs. 737550.00 Rupees -
 Seven Lakh thirty seven thousand five hundred fifty (500) only vide M.R. No. 65/0627802 dt. 1.7.21

Rs. 735871/-
 S.R. 1679/-
 737550/-

(See para-207 (1) of Odisha Record Manual)

Continuation of Order sheet
Order of Officer and signature

Sl. No of Order and date	2	Note of action taken in the order
1	2	3
01.02.2021	<p>C.R is put up today. Lessee, Sri Prafulla Kumar Mahato is present and filed a petition prayed to realize the assessed royalty of Rs. 44, 85,000.00 (Rupees forty four lakh eighty five thousand) only in four quarterly installments. Prayer of the Lessee is accepted. Ask him to deposit royalty of Rs. 11, 21,250.00 (Rupees eleven lakh twenty one thousand two hundred fifty) only in the first quarter with other Govt. dues with the Nazir of this Tahasil. Nazir is directed to realize the dues and report compliance.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	
01.02.2021	<p>C.R is put up today. Lessee has deposited royalty of Rs. 7, 35,871.00 (Rupees seven lakh thirty five thousand eight hundred seventy one) only, S.R of Rs. 1,679.00 (Rupees one thousand six hundred seventy nine) only along with other assessed dues of Rs. 7, 62,450.00 (seven lakh sixty two thousand four hundred fifty) only vide M.R No. 65/0627802 dated 01.02.21 with the Nazir. Ask the Lessee to deposit the balance royalty along with Draft Lease Deed immediately for execution.</p> <p style="text-align: right;">Dictated,  Tahasildar, Birmitrapur</p>	